

SCHEDULE II
FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation
Process) Regulations, 2016

Date: 28th May, 2025

From,
Kaliber Associates Private Limited
Through the Liquidator, Mr. Mohan Lal Jain
Having it Registered Office at:
E-20, Lajpat Nagar-III, Delhi-110024

Address for Correspondence:
C/o Sumedha Management Solutions Private Limited
422, 4th Floor, Ansal Chamber-II, Bhikaji Cama Place
New Delhi – 110066.

To,
The Liquidator
Mr. Vikash Sharma
In the matter of M/s Allied Realbuild Private Limited
Having it Registered Office address with the board at:
44F/9, Kishangarh, VasantKunj, South, NCT of Delhi- 110070

Address for Correspondence:
Primus Insolvency Resolution & Valuation Pvt. Ltd.
D-58, 3rd Floor, Defence Colony, New Delhi- 110024

Subject: Submission of claim and proof of claim in the matter of Allied Realbuild Private Ltd.

Madam/Sir,

M/s Kaliber Associates Private Limited, hereby submits this proof of claim in respect of the liquidation of M/s Allied Realbuild Private Limited. The details for the same are set out below:

1.	Name of Financial Creditor (If an incorporated body provide identification number and proof of incorporation, if a partnership or individual provide identification records* of all the partners or the individual)	M/s Kaliber Associates Private Limited CIN: U74140DL2003PTC118931
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2.	Address and email of financial creditor for correspondence.	<p><u>Regd. Office Address:</u> E-20, Lajpat Nagar-III, Delhi-110024</p> <p><u>Communication Address:</u> The Liquidator of Kaliber Associates Private Limited C/o Sumedha Management Solutions Private Limited 422, 4th Floor, Ansal Chamber-II, Bhikaji Cama Place, New Delhi – 110066. E-mail: cirp.kaliberapl@gmail.com</p>
3.	Total amount of claim, including any interest, as at liquidation commencement date and details of nature of claim (whether term loan, secured, unsecured)	<p>(i) <u>Amount of claim:</u></p> <p>Principal: Rs. 3,00,00,000/- Interest: Rs. 5,21,16,164/- @12% p.a. _____</p> <p>Total Claim: Rs. 8,21,16,164/-</p> <p>(Rupees Eight Crore Twenty-One Lakh Sixteen Thousand One Hundred Sixty-Four only)</p> <p>(Interest calculation sheet is annexed as ANNEXURE – 1)</p>
4.	Details of documents by reference to which the debt can be substantiated	<p>1. Copy of Bank Account Statement (Annexure-3)</p> <p>2. Legal Notices sent by IRP/RP to Corporate debtor. (Annexure- 5 to 9)</p> <p>3. Copy of Loans & Advances to others Column as per the Audited Financial Statements as on 31.03.2018 and the Provisional Financial Statements as on 18.01.2019 of the Financial Creditor (Annexure-12)</p> <p>(Already submitted to IRP on 16th of February, 2024)</p>

5.	Details of any order of a court of tribunal that has adjudicated on the non-payment of debt	<p>Order dated 07.02.2024 passed by Hon'ble NCLT, Principal Bench, New Delhi admitting the Application under Sec. 7 of the Code filed by M/s Kaliber Associates Pvt. Ltd. for initiating CIRP against M/s Allied Realbuild Pvt. Ltd. for default in repayment of Rs. 3,00,00,000/-</p>
6.	Details of how and when debt incurred	<p>M/s Kaliber Associates Pvt. Ltd. (Through its Liquidator), the Financial Creditor herein, had filed an application bearing C.P. No. IB- 97(PB) 2023 under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereinafter "IBC") for initiating the Corporate Insolvency Resolution Process (hereinafter "CIRP") against M/s Allied Realbuild Pvt. Ltd. (formerly known as Allied Software Development Private Limited) for default in repayments of financial debt of Rs. 3,00,00,000/- (Rupees Three Crore Only). The application has been allowed by the Hon'ble NCLT, New Delhi (Principal Bench) and vide Order dated 07.02.2024, the Hon'ble Tribunal directed to commence the CIRP of M/s Allied Realbuild Pvt. Ltd. ("Corporate Debtor").</p> <p>The Financial Creditor is presently undergoing the Liquidation process vide order dated 02.01.2020 passed in C.A. No. 1524/C-II/ND/2019 in C.P. (IB) No. 228/2018 by the Hon'ble NCLT Bench-II, New Delhi whereby the Hon'ble Tribunal admitted the Application filed by the Resolution Professional of M/s Kaliber Associates Pvt. Ltd. under</p>

		<p>Section 33(1) and Section 33(2) of the IBC for liquidation of M/s Kaliber Associates Pvt. Ltd. A copy of the Order dated 02.01.2020 passed by the Hon'ble NCLT, New Delhi Bench-II in C.P. (IB) No. 228 of 2018 is annexed herewith as ANNEXURE – 2.</p> <p>That as reflected in the Bank Statements of the Financial Creditor from the period 01.04.2008 to 31.03.2011, the loan amount of Rs. 3,00,00,000/- (Rupees Three Crore Only) was disbursed to the Corporate Debtor on 10.11.2010, the details of which is annexed herewith as ANNEXURE – 3.</p> <p>That the Audited Financial Statements as on 31.03.2018 and the Provisional Financial Statements as on 18.01.2019 (CIRP commencement date) of the Financial Creditor reflect that a total amount of Rs. 3,00,00,000/- (Rupees Three Crore Only) remains unpaid to the Applicant/Financial Creditor by the Corporate Debtor. Copy of the Audited Financial Statements as on 31.03.2018 and the Provisional Financial Statements as on 18.01.2019 (CIRP commencement date) of M/s Kaliber Associates Pvt. Ltd. is annexed herewith and marked as ANNEXURE- 4 (Colly.)</p> <p>Financial Creditor does not fall under the category of Related Party to the Corporate Debtor. There is no common directorship between the Corporate Debtor and the Financial Creditor.</p> <p>That it was a short term loan/advance</p>
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		<p>given by the Financial Creditor to the Corporate Debtor which was repayable on demand and accordingly, the first demand notice was issued by the Interim Resolution Professional of M/s Kaliber Associates Pvt. Ltd., Mr. Vinay Talwar vide letter dated 31.01.2019, whereby it was intimated to the Directors of the Corporate Debtor that the records (i.e., as per the Audited Financial Statements of the Applicant as on 31.03.2017) of the Financial Creditor, M/s Kaliber Associates Pvt. Ltd. reflected that a sum of Rs. 3,00,00,000/- (Rupees Three Crores Only) was due and payable by the Corporate Debtor to the Financial Creditor and called upon them to confirm the balance payable, and demanded payment of the outstanding balance Rs. 3,00,00,000/- (Rupees Three Crores Only) together with the interest. A copy of the letter dated 31.01.2019 is annexed herewith and marked as ANNEXURE- 5.</p> <p>That the Resolution Professional, Ms. Ritu Rastogi vide letter dated 10.05.2019, intimated to the Directors of the Corporate Debtor, that the records (i.e., as per the Audited Financial Statements of the Applicant as on 31.03.2018) of the Financial Creditor, M/s Kaliber Associates Pvt. Ltd. reflected that a sum of Rs. 3,00,00,000/- (Rupees Three Crore Only) was due and payable by the Corporate Debtor to the Applicant/ Financial Creditor and called upon them to pay the amount of Rs. 3,00,00,000/- (Rupees Three Crore Only). This amount was premised on the Audited Financial Statement for the year ending</p>
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		<p>31.03.2018, Rs. 3,00,00,000/- Rupees Three Crore Only) as due to the Financial Creditor. A copy of the letter dated 10.05.2019 is annexed herewith and marked as ANNEXURE- 6.</p> <p>Thereafter, vide Letter dated 18.07.2019 issued by the Resolution Professional of M/s Kaliber Associates Pvt. Ltd., Mr. Mohan Lal Jain (replacing the erstwhile Resolution Professional Ms. Ritu Rastogi) to M/s Allied Realbuild Private Limited (formerly known as Allied Software Development Private Limited), the Corporate Debtor was once again called upon to pay a sum of Rs. 3,00,00,000/-(Rupees Three Crore Only) together with interest within 7 days from the date of letter. Since the Corporate Debtor failed to give any reply to the said letter therefore the Liquidator of the Financial Creditor issued another letter dated 20.07.2020 in the form of a legal notice through his Legal Counsel whereby the Corporate Debtor was again called upon to pay a sum of Rs. 3,00,00,000/-(Rupees Three Crore Only) together with interest within 7 days from the date of letter. A copy of the letters dated 18.07.2019 and 20.07.2020 are annexed herewith and marked as ANNEXURE- 7 & 8.</p> <p>Subsequently, the Corporate Debtor again failed to give reply of the legal notice dated 20.07.2020, therefore the liquidator had issued another legal notice dated 14.12.2020 to the Corporate Debtor through his legal counsel whereby the Corporate Debtor was again called upon</p>
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		<p>to pay a sum of Rs. 3,00,00,000/-(Rupees Three Crore Only) together with interest within 7 days from the date of letter. A copy of the letters dated 14.12.2022 are annexed herewith and marked as ANNEXURE- 9.</p> <p>In view of the above, on 16.09.2020, the Financial Creditor submitted the details of the default committed by the Corporate Debtor to the Information Utility (IU) namely National E-Governance Services Limited and the said IU authenticated the details of the default on 26.02.2021. A copy of the Record of Default as registered with National E- Governance Services Limited is annexed herewith and marked as ANNEXURE- 10.</p> <p>That pertinently, the Applicant/Financial Creditor on 01.02.2022 filed an application under Section 12 A of the Commercial Courts Act, 2015 before the Delhi State Legal Services Authority, South East, Saket, through its Liquidator for pre litigation mediation of the dispute between the Applicant/Financial Creditor and Respondent/Corporate Debtor herein and the Delhi High Court Legal Services Committee thereafter was pleased to issue notice to the Respondent/Corporate Debtor. However, no response was received from the Respondent/Corporate Debtor despite final notice of pre-litigation mediation as a result of which the Delhi High Court Legal Services Committee treated the matter as a Non-Starter and issued a Non-Starter Report on 16.02.2022 in this regard. Copy of Non-starter report is annexed herewith as</p>
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ANNEXURE A-11.

Since, the Corporate Debtor had failed to pay the financial debt therefore, the Financial Creditor had filed the Application under Section 7, IBC for initiating CIRP of the Corporate Debtor which is admitted by the Hon'ble NCLT vide Order dated 07.02.2024. The amount of 'financial debt' claimed by the Financial Creditor in the Application was Rs. 3,00,00,000/-(Rupees Three Crore Only) plus interest outstanding as on 18th January, 2019 as per the Provisional Financial Statement submitted by the Director of the suspended Board of the Financial Creditor.

During the Corporate Insolvency Resolution Process (CIRP) period, the Resolution Professional (RP) published Form G on April 7, 2024, inviting Expressions of Interest (EOI) under Regulation 36A(1) of the CIRP Regulations.

However, due to non-compliance with the eligibility conditions by one Prospective Resolution Applicant (PRA) and the absence of any other EOIs during that period, the RP decided to file an application for the initiation of the liquidation of the Corporate Debtor.

Furthermore, Mr. Gagan Gulati, the Resolution Professional, informed the committee members that since no Resolution Plan had been received and the RP was incurring significant costs to continue the process from his own funds,

		<p>it would be a more viable option to proceed with the liquidation of the Corporate Debtor.</p> <p>Accordingly, with the permission of the committee members, the RP filed an application with the Hon'ble National Company Law Tribunal (NCLT) under Section 33(2) of the Insolvency and Bankruptcy Code (IBC) for the initiation of the liquidation of the Corporate Debtor which is admitted by the Hon'ble NCLT vide Order dated 28.04.2025.</p> <p>Pursuant to Form C dated February 16, 2024, the Financial Creditor has submitted a claim for financial debt amounting to Rs. 7,77,17,260/- as of the Corporate Insolvency Resolution Process ("CIRP") Commencement Date of the Corporate Debtor.</p> <p>The financial debt has subsequently escalated to Rs. 8,21,16,164/-, comprising a principal sum of Rs. 3,00,00,000/- and accrued interest of Rs. 5,21,16,164/- as of the Liquidation Commencement Date of the Corporate Debtor.</p> <p>The aforementioned sum, including the outstanding interest calculated as of January 18, 2019, has been determined on the basis of the Provisional Financial Statement furnished by the Director of the suspended Board of the Financial Creditor.</p>
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7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the financial creditor which may be set-off against the claim	N.A
8.	Details of any security held, the value of the security, and the date it was given	NO
8A	Whether security interest relinquished	N.A
9	Details of any assignment or transfer of debt in his favour	NO
10	Details of the bank account to which the financial creditor's share of the proceeds of liquidation can be transferred	Name of the Beneficiary: Kaliber Associates Pvt. Ltd. (Liquidation) Account No: 10061680842 Bank Name: IDFC First Bank Branch: Green Park Branch Delhi IFSC Code: IDFB0020125
11	List out and attach the documents relied on in support of the claim.	4. Copy of Bank Account Statement (Annexure-3) 5. Legal Notices sent by IRP/RP to Corporate debtor. (Annexure- 5 to 9) 6. Copy of Loans & Advances to others Column as per the Audited Financial Statements as on 31.03.2018 and the Provisional Financial Statements as on 18.01.2019 of the Financial Creditor (Annexure-12) (Already submitted to IRP on 16th of February, 2024)
	(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]	
	Name in BLOCK LETTERS: MOHAN LAL JAIN	
	Position with or in relation to creditor: Liquidator of M/s Kaliber Associates Pvt. Ltd.	

	Address of person signing 422,4 th Floor, Ansal chamber-II Bhikaji Cama Place, New Delhi-110066
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***PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.**

AFFIDAVIT

I, Mohan Lal Jain (Liquidator of M/s Kaliber Associates Pvt. Ltd.), currently residing at F-2/28, Sector-15, Rohini, Delhi-110089, do hereby declare and state as follows:

1. M/s Allied Realbuild Private Limited, Corporate Debtor was, at the liquidation commencement date, that is, the 28th day of April, 2025 and still is, justly and truly indebted to M/s Kaliber Associates Private Limited for a sum of **Rs. 8,21,16,164/-** (Principal: Rs. 3,00,00,000/- plus Interest: Rs. 5,21,16,164/-)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - Audited Financial Statement of M/s Kaliber Associates Private Limited as at 31st March, 2018
 - Provisional Financial Statement of M/s Kaliber Associates Private Limited as at 18th January, 2019
 - Copy of Bank Account Statement enclosing the loan & Advances taken by Allied Realbuild Private Limited
 - Legal Notices sent by IRP/RP to Corporate debtor.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever.

Solemnly, affirmed at New Delhi on Wednesday, 28th day of May, 2025.

(Signature of the claimant)

VERIFICATION

I, Mohan Lal Jain (Liquidator of M/s Kaliber Associates Pvt. Ltd.), do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Delhi on this 28th of May, 2025.

(Signature of claimant)

M/s Allied Realbuild Development Private Limited (formerly known as "Allied Realbuild Private Limited")

3,00,00,000.00

Liquidation Commencement Date 28.04.2025
Interest 12%

Date as per the Bank Statement	Particulars	Bank Name	Account No.	Cheque No./UTR No.	Amount	Deposited	Days	Balance	Interest
10-Nov-2010	Allied Realbuild Pvt. Ltd.	Union Bank of India	349401010928400	32001412	3,00,00,000.00	-	5284	3,00,00,000.00	5,21,16,164.38
					3,00,00,000.00	-			5,21,16,164.38

3,00,00,000.00

Total Claim Amount

8,21,16,164.38

Mohan Lal Jain

Liquidator

In the matter of **KALIBER ASSOCIATES PRIVATE LIMITED**

Reg. No. IBBI/IPA-002/IP-N00006/2016-17/10006

Validity of AFA till 06th June 2023

Date: 28.05.2025

Place: New Delhi

No. 41
Date of Presentation
of application for Copy 07/01/2020
No. of Pages 7
Copying Fee 5/-
Registration Fee
Total ₹ 200/-
Date of AMENDED ORDER
Record of Copy
Date of Copy 15/01/2020
Date of Copy 15/01/2020
15.1.2020
DB/DRA/Court Officer
National Company Law Tribunal
New Delhi

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT-II)

C.A. 1524/C-II/ND/2019 IN
Company Petition No. (IB)-228(ND)/2018

IN THE MATTER OF :

M/s Relan Buildwell Pvt. Ltd.

...Financial Creditor

Versus

M/s Kaliber Associates Pvt. Ltd.

...Corporate Debtor

AND IN THE MATTER OF :

Mohan Lal Jain

C/o Sumedha Management Solutions Pvt. Ltd.

B-1/12, 2nd Floor, Safdarjung Enclave

New Delhi-110029

...Resolution Professional/Applicant

Order Delivered on: 02.01.2020

Section: 33(1)(a) and 33(2) of the IBC, 2016.

CORAM:

SMT. INA MALHOTRA, HON'BLE MEMBER (J)

SHRI. L. N. GUPTA, HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Puneet Singh Bindra, and
Mr. Akash Singh, Advocates

For the Respondent : None

CA No.1524/C-II/ND/2019 in IB 228/ND/2019
Relan Buildwell Pvt. Ltd Vs. Kaliber Associates Pvt. Ltd.



ORDER

PER SHRI L. N. GUPTA, MEMBER (T)

This is an application filed by Sh. Mohan Lal Jain, the Resolution Professional of M/s Kaliber Associates Pvt. Ltd. under Sections 33(1)(a) and 33(2) of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred as the "Code") for seeking the following main reliefs :

"(i) Pass an order for liquidation of the Corporate Debtor (Kaliber Associates Pvt. Ltd.) in accordance with Section 33 (1) and 33(2) of the code."

"(ii) Appoint the Applicant, Mohan Lal Jain, an Insolvency Professional, IBBI Registration No. IBBI/IPA-002/IP-N00006/2016-17/10006 as Liquidator of the Corporate Debtor in accordance with Section 34 of the Code."

2. Facts of the case in brief are that the Financial Creditor, Relan Buildwell Pvt. Ltd. filed an application bearing No. IB-228/(ND)/2018 under Section 7 of the Code for initiation of Corporate Insolvency Resolution Process (CIRP) against the Corporate Debtor, M/s. Kaliber Associates Pvt. Ltd. The said application was admitted by this Tribunal vide Order dated 18.01.2019 and Mr. Vinay Talwar was appointed as Interim Resolution Professional (IRP).



3. In terms of the Regulation 6(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the said Interim Resolution Professional made a public announcement in Form-A on 21.01.2019. The Public announcement was also uploaded on the website of Insolvency and Bankruptcy Board of India (IBBI).

4. The Interim Resolution Professional constituted a Committee of Creditors (CoC), which comprised of BDR Builders & Developers Pvt. Ltd, Columbia Buildtech Pvt. Ltd, Paradise Systems Pvt. Ltd, Aadhar Infraholding Limited, Union Bank of India and Relan Buildwell Pvt. Ltd.

5. That the CoC in its second meeting held on 15.04.2019, unanimously decided to replace the IRP Mr. Vinay Talwar by another Resolution Professional Ms. Ritu Rastogi (IBBI/IPA-001/IP-P00204/2017-18/10393).

6. That the CoC again in its 8th meeting had replaced the Resolution Professional Ms. Ritu Rastogi by Shri. Mohan Lal Jain. The same was approved by this Tribunal vide order dated 09.07.2019.

7. It is submitted by the Ld. RP that :

"17 The advertisement inviting EOI in Form-G was duly published by the Applicant in two newspapers on 02.08.2019 and also hosted on the website of the Corporate Debtor and the



IBBI. Pursuant to the same, one Sumanglam Infratech along with Joint Applicant, Strategy Investors, Partners, Experts, Nominee had made an enquiry through email dated 09.08.2019 and requested for eligibility norms, format of EOI and other documents for submission of EOI for the Corporate Debtor and accordingly the Applicant had sent the requested documents through email dated 12.08.2019 to prospective resolution applicant, however, the Applicant did not receive any EOI from M/s Sumanglam Infratech or any other prospective resolution applicant....”

8. That the Resolution Professional had sought extension of the CIR period, which was extended till 15.11.2019 by this Tribunal vide Order dated 23.09.2019.

9. That the RP had extended the last date for submission of Expression of Interest by 31.10.2019 and Resolution Plan by 10.11.2019 again through publication of Form-G on 25.10.2019.

10. It is further submitted by the RP that since no EOI was received, the RP placed the following resolution before the 14th Meeting of CoC held on 04.11.2019 for consideration, which :

“RESOLVED THAT pursuant to the provisions of section 33 of the Insolvency and Bankruptcy Code, 2016 (including all the amendments and modifications for the time being in force) and rules and regulations made there under, approval of committee of creditors be and is hereby accorded to initiate

(Signature)



liquidation proceedings of Kaliber Associates Pvt. Ltd. ('Corporate Debtor') and authorise Mr. Mohan Lal Jain, Resolution Professional to file an application for initiation of the liquidation with the Adjudicating Authority.

"RESOLVED FURTHER THAT the committee be and are hereby authorise Mr. Mohan Lal Jain Resolution Professional to continue to manage the affairs of the corporate debtor including defending the legal cases filed or that may be filed against RP/Corporate Debtor, until an order of liquidation of the corporate debtor is passed by the Adjudicating Authority."

11. It is stated by the RP that the resolution for liquidation was rejected by the CoC by 73.10% of votes. The RP submits that since neither any Expression of Interest nor any Resolution Plan has been received, there is no other alternative left except to seek liquidation of the Corporate Debtor. It has also been brought to the notice of this Bench that the CIRP period has expired on 15.11.2019.

12. That the Ld. RP has also submitted his written consent to act as Liquidator in compliance of Section 34(1) of IBC 2016.

13. That the provisions of Section 33(1)(a)(i) make it amply clear that if no Resolution Plan is received within the statutory timeline stipulated under Section 12 of the IBC 2016, it is mandatory for this Tribunal to Order Liquidation of the Corporate Debtor.





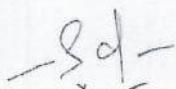
14. In sequel to the above, the Application is allowed, ordering Liquidation of the Corporate Debtor, M/s. Kaliber Associates Private Limited in the manner laid down in the Chapter III of Part II of the Insolvency and Bankruptcy Code, 2016 and in accordance with the relevant Rules and Regulations along with the following directions :

- a. Mohan Lal Jain, an Insolvency Professional, IBBI Registration No. IBBI/IPA-002/IP-N00006/2016-17/10006, is appointed as Liquidator, and he is directed to issue Public Announcement stating that the Corporate Debtor is in Liquidation in terms of Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016;
- b. The Order of Moratorium passed under Section 14 of the Insolvency and Bankruptcy Code, 2016 shall cease to have its effect and a fresh Moratorium under Section 33(5) of the Insolvency and Bankruptcy Code shall commence;
- c. This order shall be deemed to be a notice of discharge to the officers, employees and the workmen of the corporate debtor as per Section 33(7) of the Insolvency and Bankruptcy Code, 2016;
- d. Liquidator shall follow up and continue to investigate the financial affairs of the Corporate Debtor to determine the undervalued, preferential and fraudulent transactions etc.,
- e. Liquidator shall also take action as necessary on findings of the Transaction and Forensic Review Audit Report.

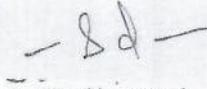


- f. The Liquidator shall submit a Preliminary Report to the Adjudicating Authority within seventy-five days from the liquidation commencement date as per Regulation 13 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016.
- g. The Registry is directed to communicate a copy of the Order to the Financial Creditor, the Corporate Debtor and Liquidator at the earliest but not later than seven days from today. A copy of this Order be also sent to the ROC for updating the Master Data. After updating the Master Data, ROC shall send compliance report to the Registrar, NCLT.
- h. The Registry is directed to communicate this Order to the Registrar of Companies, NCT of Delhi & Haryana and to the Insolvency and Bankruptcy Board of India;

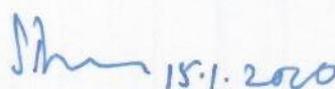
15. C.A-1524/C-II/(ND)/2019 filed in IB-228(ND)/2018 is disposed-off in the aforesaid terms.


(L. N. Gupta)
Member (T)




(Ina Malhotra)
Member (J)

No. 41
Date of Presentation of application for Copy 07/01/2020
No. of Pages 7
Copying Fee 5/-
Registration Fee 200/-
Total ₹ 200/-
Date of Preparation of Copy 15/01/2020
Date of Delivery of Copy 15/01/2020


Deputy Registrar
National Company Law Tribunal
CGO Complex, New Delhi-110003

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CA No.1524/C-II/ND/2019 in IB 228/ND/2019
Kerian Buildwell Pvt. Ltd Vs. Kaliber Associates Pvt. Ltd.

DD/DR/AR/Court Officer
National Company Law Tribunal
New Delhi

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ANNEXURE-7

Cumulative Totals:

2,76,44,71,184.13 2,77,38,51,100.17

93,79,916.04Cr

34940,powappsrv3,SN579528

PAGE: 2

UNION BANK OF INDIA
STATEMENT OF ACCOUNT FOR THE PERIOD FROM 01-04-2008 to 31-03-2011 A/C : 349401010928400

DATE	PARTICULARS	CHQ. NO.	WITHDRAWALS	DEPOSITS	BALANCE
09-11-2010	101928563	3200144	8,00,000.00		85,79,916.04Cr
09-11-2010	101928413			35,00,000.00	1,20,79,916.04Cr
10-11-2010	101928537			1,85,00,000.00	3,05,79,916.04Cr
10-11-2010	CASH	32001418	9,00,000.00		2,96,79,916.04Cr
10-11-2010	101928537			4,00,000.00	3,00,79,916.04Cr
10-11-2010	ALLIED SOFTWARE NOIDA,SERVICE BRANCH, DELHI	32001412	3,00,00,000.00		79,916.04Cr
10-11-2010	BY TFR			10,00,00,000.00	10,00,79,916.04Cr
10-11-2010	RTGSO-GULMOHAR REALTORS PVT LTD UBINH10314099525	32001423	1,30,00,000.00		8,70,79,916.04Cr
10-11-2010	Chrgs for RTGS Cust Pymnt:UBINH10314099525		50.00		8,70,79,866.04Cr
10-11-2010	TO TFR	32001420	1,50,00,000.00		7,20,79,866.04Cr
10-11-2010	RTGSO-GULSHAN INVESTMENT COMPANY UBINH10314099120	32001421	4,00,00,000.00		3,20,79,866.04Cr
10-11-2010	Chrgs for RTGS Cust Pymnt:UBINH10314099120		50.00		3,20,79,816.04Cr
10-11-2010	RTGSO-JAI SIYARAM COMMODITY TRAD UBINH10314099301	32001422	1,50,00,000.00		1,70,79,816.04Cr
10-11-2010	Chrgs for RTGS Cust Pymnt:UBINH10314099301		50.00		1,70,79,766.04Cr
12-11-2010	101928537			1,35,00,000.00	3,05,79,766.04Cr
12-11-2010	CAPITAL NOIDA,SERVICE BRANCH, DELHI	32001419	3,00,00,000.00		5,79,766.04Cr
12-11-2010	VODAFONE NOIDA,SERVICE BRANCH, DELHI	32001416	660.00		5,79,106.04Cr
12-11-2010	AIRTEL NOIDA,SERVICE BRANCH, DELHI	32001417	860.00		5,78,246.04Cr
12-11-2010	BRPL NOIDA,SERVICE BRANCH, DELHI	32001415	12,550.00		5,65,696.04Cr
13-11-2010	INWARD CHQ RET CHRGS NOIDA,SERVICE BRANCH, DELHI		50.00		5,65,646.04Cr
15-11-2010	101928537	32001425	5,00,000.00		65,646.04Cr
16-11-2010	INWARD CHQ RET CHRGS NOIDA,SERVICE BRANCH, DELHI		50.00		65,596.04Cr
19-11-2010	CASH			25,00,000.00	25,65,596.04Cr
19-11-2010	TR			2,00,00,000.00	2,25,65,596.04Cr
19-11-2010	LALIT MODI	32001427	2,25,00,000.00		65,596.04Cr
20-11-2010	Cash Trans Chrg for Amt:2400000.000000		2,400.00		63,196.04Cr
20-11-2010	101928563			1,00,00,000.00	1,00,63,196.04Cr
20-11-2010	BY CASH			30,00,000.00	1,30,63,196.04Cr
20-11-2010	101928563			30,00,000.00	1,60,63,196.04Cr
20-11-2010	RTGS:LOTUS VALLEY EDUCATION SO UTR No. VYSAH10324702172 Sender Bank: Sender Branch: / VYSA0005580			1,00,00,000.00	2,60,63,196.04Cr
20-11-2010	101928537	32001429	1,60,00,000.00		1,00,63,196.04Cr
20-11-2010	WEST CONSTRU NOIDA,SERVICE BRANCH, DELHI	32001426	1,00,00,000.00		63,196.04Cr
22-11-2010	Cash Trans Chrg for Amt:2900000.000000		2,900.00		60,296.04Cr
22-11-2010	BY CASH			20,00,000.00	20,60,296.04Cr
22-11-2010	101928537			24,00,000.00	44,60,296.04Cr
22-11-2010	101928564	32001431	44,00,000.00		60,296.04Cr
23-11-2010	Cash Trans Chrg for Amt:1900000.000000		1,900.00		58,396.04Cr
24-11-2010	BY INST 83516 : CTS MICR O/W CLG NOIDA,SERVICE BRANCH, DELHI			2,500.00	60,896.04Cr
Cumulative Totals:			2,96,25,92,704.13	2,96,26,53,600.17	60,896.04Cr

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UNION BANK OF INDIA
STATEMENT OF ACCOUNT FOR THE PERIOD FROM 01-04-2008 to 31-03-2011 A/C : 349401010928400

DATE	PARTICULARS	CHQ. NO.	WITHDRAWALS	DEPOSITS	BALANCE
30-11-2010	101928413			2,00,000.00	2,60,896.04Cr
30-11-2010	101928863	32001437	1,50,000.00		1,10,896.04Cr
30-11-2010	101928564			2,00,000.00	3,10,896.04Cr
02-12-2010	101928378	32001438	2,50,000.00		60,896.04Cr
02-12-2010	BY CASH			20,00,000.00	20,60,896.04Cr
02-12-2010	TO TFR	32001439	17,00,000.00		3,60,896.04Cr
03-12-2010	Cash Trans Chrg for Amt:1900000.000000		1,900.00		3,58,996.04Cr
03-12-2010	VODAFONE NOIDA,SERVICE BRANCH, DELHI	32001433	4,603.00		3,54,393.04Cr
03-12-2010	AIRTEL NOIDA,SERVICE BRANCH, DELHI	32001434	817.00		3,53,576.04Cr
03-12-2010	AIRTEL NOIDA,SERVICE BRANCH, DELHI	32001436	809.00		3,52,767.04Cr
03-12-2010	MTNL DELHI,CONNAUGHT PLACE, NEW DELHI	32001435	642.00		3,52,125.04Cr
07-12-2010	IMPERIAL			3,00,00,000.00	3,03,52,125.04Cr
07-12-2010	RTGSO-GINNI HOLDINGS UBINH10341066233	32001440	2,00,00,000.00		1,03,52,125.04Cr
07-12-2010	Chrgs for RTGS Cust Pymnt:UBINH10341066233		50.00		1,03,52,075.04Cr
07-12-2010	101928378	32001441	75,00,000.00		28,52,075.04Cr
07-12-2010	101928537	32001442	20,00,000.00		8,52,075.04Cr
09-12-2010	101928576			10,00,000.00	18,52,075.04Cr
09-12-2010	101928537	32001443	15,00,000.00		3,52,075.04Cr
10-12-2010	BY TFR			6,00,00,000.00	6,03,52,075.04Cr
10-12-2010	101928577	32001447	4,10,00,000.00		1,93,52,075.04Cr
10-12-2010	101928563	32001448	10,00,000.00		1,83,52,075.04Cr

TRUE COPY



INDEPENDENT AUDITORS' REPORT

To the Members of Kaliber Associates Private Limited

Report on the Financial Statements

1. We have audited the accompanying financial statements of Kaliber Associates Private Limited ("the Company"), which comprise the Balance Sheet as at March 31st, 2018, the Statement of Profit and Loss & Cash Flow Statement for the year then ended, and a summary of significant accounting policies and other explanatory information.

Management's Responsibility for the Financial Statements

2. The Company's Board of Director's is responsible for the matters stated in section 134(5) of the Companies Act, 2013 ("the Act") with respect to the preparation of these financial statements that give a true and fair view of the financial position, financial performance and cash flows of the Company in accordance with the Accounting principles generally accepted in India, including the Accounting Standards notified under section 133 of the Act, read with the Rule 7 of the companies (Account) Rules, 2014. This responsibility also includes maintenance of adequate accounting records in accordance with the provisions of the Act for safeguarding of the assets of the Company and for preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies; making judgments and estimates that are reasonable and prudent; and design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.

Auditors' Responsibility

3. Our responsibility is to express an opinion on these financial statements based on our audit. We have taken into account the provisions of the Act, the accounting and auditing standards and matters which are required to be included in the audit report under the provisions of the Act and the Rules made thereunder. We conducted our audit in accordance with the Standards on Auditing specified under Section 143(10) of the Act. Those Standards require that we comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatement.
4. An audit involves performing procedures to obtain audit evidence about the amounts and the disclosures in the financial statements. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error. In making those risk assessments, the auditor considers internal financial control relevant to the Company's preparation of the financial statements that give a true and fair view in order to design audit procedures that are appropriate in the circumstances, but not for the purpose of expressing an opinion on whether the Company has in place an adequate internal financial controls system over financial reporting and the operating effectiveness of such controls. An audit also includes evaluating the appropriateness of the accounting policies used and the reasonableness of the accounting estimates made by the Company's Directors, as well as evaluating the overall presentation of the financial statements.
5. We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our audit opinion on the financial statements.

Opinion

6. In our opinion and to the best of our information and according to the explanations given to us, the aforesaid financial statements give the information required by the Act in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India:
 - (a) in the case of the Balance Sheet, of the state of affairs of the Company as at March 31st, 2018 and
 - (b) in the case of the Statement of Profit and Loss Account, of the Profit for the year ended on that date
 - (c) in the case of the Cash Flow Statement, of the cash flows for the year ended on that date.



7. As required by 'the Companies (Auditor's Report) Order, 2018', issued by the Central Government of India in terms of sub-section (11) of section 143 of the Act (hereinafter referred to as the "Order"), and on the basis of such checks of the books and records of the Company as we considered appropriate and according to the information and explanations given to us, we give in the "Annexure A" a statement on the matters specified in paragraph 3 and 4 of the Order.
8. As required by section 143(3) of the Act, we report that:
- We have sought and obtained all the information and explanations which, to the best of our knowledge and belief, were necessary for the purpose of our audit;
 - In our opinion, proper books of account as required by law have been kept by the Company so far as appears from our examination of those books;
 - The Balance Sheet, the Statement of Profit and Loss & Cash Flow Statement dealt with by this Report are in agreement with the books of account;
 - In our opinion, the aforesaid financial statements comply with the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014.
 - On the basis of written representations received from the directors as on balance sheet date, and taken on record by the Board of Directors, none of the directors is disqualified as on balance sheet date, from being appointed as a director in terms of sub-section (2) of section 164 of the Act.
 - with respect to the adequacy of the internal financial controls over financial reporting of the Company and the operating effectiveness of such controls, refer to our separate report in "Annexure B"; and
 - With respect to the other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, in our opinion and to the best of our information and according to the explanations given to us:
 - The Company does not have any pending litigations which would impact its financial position.
 - The Company did not have any long-term contracts including derivative contracts for which there were any material foreseeable losses.
 - There were no amounts which were required to be transferred to the Investor Education and Protection Fund by the Company.

For Shashi Verma & Company
(Firm Reg. No. 018467N)
Chartered Accountants





Shashi Verma
Partner
M. No. 15444

Place : New Delhi
Dated : 01.09.2018



Annexure- B to Independent Auditors' Report

Report on the Internal Financial Controls under Clause (i) of Sub-section 3 of Section 143 of the Act.

1. We have audited the internal financial controls over financial reporting of **Kaliber Associates Private Limited** ("the Company") as of March 31st, 2018 in conjunction with our audit of the financial statements of the Company for the year ended on that date.

Management Responsibility

2. The Companies Management is responsible for establishing and maintaining internal financial controls based on the internal control over financial reporting criteria established by the Company considering the essential components of internal control stated in the Guidance Note on Audit of Internal Financial Controls over Financial Reporting issued by the Institute of Chartered Accountants of India ('ICAI'). These responsibilities include the design, implementation and maintenance of adequate internal financial control that were operating effectively, for ensuring the orderly and efficient conduct of its business, including adherence to Company's policies, the safeguarding of its assets, the prevention and detection of frauds and errors, the accuracy and completeness of the accounting records and the timely preparation of reliable financial information, as required under the Companies Act, 2013.

Auditors' Responsibility

3. Our responsibility is to express an opinion on the Company's internal financial controls over financial reporting based on our audit. We conducted our audit in accordance with the Guidance Note on Audit of Internal Financial Controls Over Financial Reporting (the "Guidance Note") and the Standards on Auditing deemed to be prescribed under section 143(10) of the Act to the extent applicable to an audit of internal financial controls, both applicable to an audit of internal financial controls and both issued by the ICAI. Those Standards and the Guidance Note require that we comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether adequate internal financial controls over financial reporting was established and maintained and if such controls operated effectively in all material respects.
4. Our audit involves performing procedures to obtain audit evidence about the adequacy of the internal financial controls system over financial reporting and their operating effectiveness. Our audit of internal financial controls over financial reporting included obtaining an understanding of internal financial controls over financial reporting, assessing the risk that a material weakness exists, and testing and evaluating the design and operating effectiveness of internal control based on the assessed risk. The procedures selected depend on the auditor's judgement, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error.
5. We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our audit opinion on the Company's internal financial controls system over financial reporting.

Inherent Limitations of Internal Financial Controls over Financial Reporting

6. Because of the inherent limitations of internal financial controls over financial reporting, including the possibility of collusion or improper management override of controls, material misstatements due to error or fraud may occur and not be detected. Also, projections of any evaluation of the internal financial controls over financial reporting to future periods are subject to the risk that the internal financial controls over financial reporting may become inadequate because of changes in condition or that the degree of compliance with the policies or procedures may deteriorate.



Opinion

7. In our opinion, the Company has, in all material respects, an adequate internal financial controls system over financial reporting and such internal financial controls over financial reporting were operating effectively as at March 31, 2018, based on the internal control over financial reporting criteria established by the Company considering the essential components of internal control stated in the Guidance Note on Audit of Internal Financial Controls Over Financial Reporting issued by the Institute of Chartered Accountants of India.

Place : New Delhi
Dated : 01.09.2018

For Shashi Verma & Company
(Firm Reg. No. 018467N)
Chartered Accountants




Shashi Verma
Partner
M. No. 015444

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Balance Sheet as at March 31st, 2018

(in Rs.)

Particulars		Note	As at March 31st, 2018	As at March 31st, 2017
I.	EQUITY AND LIABILITIES			
1	Shareholders' funds			
	(a) Share capital	2.1	3,033,000	3,033,000
	(b) Reserves and surplus	2.2	126,665,492	126,775,078
2	Non-current liabilities			
	(a) Long-term borrowings	2.3	2,533,980	3,356,849
3	Current liabilities			
	(a) Short-term borrowings	2.4	2,235,613,436	2,199,734,000
	(b) Other current liabilities	2.5	3,410,121	3,456,473
	(c) Short-term provisions	2.6	59,689,642	59,689,642
	TOTAL		2,430,945,671	2,396,045,041
II.	ASSETS			
	Non-current assets			
1	(a) Fixed assets			
	(i) Tangible assets	2.7	1,825,864	2,581,775
	(b) Deferred tax assets (net)	2.8	1,748,485	1,661,203
	(c) Long-term loans and advances	2.9	47,787,970	47,787,970
2	Current assets			
	(a) Inventories	2.10	7,291,890	15,771,890
	(b) Cash and cash equivalents	2.11	7,826,180	116,647
	(c) Short-term loans and advances	2.12	2,290,645,237	2,264,708,901
	(d) Other current assets	2.13	73,820,043	63,416,655
	TOTAL		2,430,945,671	2,396,045,041

SIGNIFICANT ACCOUNTING POLICIES &
NOTES ON FINANCIAL STATEMENTS

1 & 2

AS PER OUR REPORT OF EVEN DATE
For SHASHI VERMA & COMPANY
Chartered Accountants
(Firm Reg. No.-018467N)

SHASHI VERMA
Partner
M.No. 015444
Place : New Delhi
Date : 01.09.2018



Mukesh Modi
Director
(DIN-00199728)

Lalit Modi
Director
(DIN-00036348)

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Statement of Profit and loss for the year ended March 31st, 2018

(in Rs.)

Particulars		Note	For the year ended March 31st, 2018	For the year ended March 31st, 2017
I.	Revenue from operations	2.14	9,750,000	-
II.	Other income	2.15	18,718,241	35,746,236
III.	Total Revenue (I + II)		28,468,241	35,746,236
IV.	Expenses:			
	Changes in inventories of finished goods work-in- progress and Stock-in-Trade	2.16	8,480,000	-
	Employee benefits expense	2.17	-	277,500
	Finance costs	2.18	8,597,424	9,942,341
	Depreciation and amortization expense	2.7	754,158	1,184,045
	Other expenses	2.19	10,831,772	16,834,077
	Total expenses		28,663,354	28,237,963
V.	Profit before exceptional and extraordinary items and tax (III-IV)		(195,113)	7,508,274
VI.	Exceptional items		-	-
VII.	Profit before extraordinary items and tax (V - VI)		(195,113)	7,508,274
VIII.	Extraordinary Items		-	-
IX.	Profit before tax (VII- VIII)		(195,113)	7,508,274
X	Tax expense:			
	(1) Current tax		-	3,525,932
	(2) Deferred tax		(87,282)	(11,184)
XI	Profit (Loss) for the period from continuing operations (IX-X)		(107,831)	3,993,526
XII	Profit/(loss) from discontinuing operations		-	-
XIII	Tax expense of discontinuing operations		-	-
XIV	Profit/(loss) from Discontinuing operations (after tax) (XII-XIII)		-	-
XV	Profit (Loss) for the period (XI + XIV)		(107,831)	3,993,526
XVI	Earnings per equity share:			
	(1) Basic		(0.36)	13.17
	(2) Diluted		(0.36)	13.17

SIGNIFICANT ACCOUNTING POLICIES &
NOTES ON FINANCIAL STATEMENTS

1 & 2

AS PER OUR REPORT OF EVEN DATE
For SHASHI VERMA & COMPANY
Chartered Accountants
(Firm Reg. No.-018467N)

SHASHI VERMA
Partner
M.No. 015444
Place : New Delhi
Date : 01.09.2018



Mukesh Modi
Director
(DIN-00199728)

Lalit Modi
Director
(DIN-00036348)

(Handwritten signatures of Mukesh Modi and Lalit Modi)

M/s KALIBER ASSOCIATES PRIVATE LIMITED
NOTES ON FINANCIAL STATEMENTS AS AT MARCH 31ST, 2018

2.1 SHARE CAPITAL

Particulars	As at March 31st, 2018		As at March 31st, 2017	
	Number	Amount	Number	Amount
Authorised				
Equity Shares of ` Rs. 10 each	2,000,000	20,000,000	2,000,000	20,000,000
Issued				
Equity Shares of Rs. 10 each	303,300	3,033,000	303,300	3,033,000
Subscribed & Paid up				
Equity Shares of `Rs. 10 each fully paid	303,300	3,033,000	303,300	3,033,000
Total	303,300	3,033,000	303,300	3,033,000

Reconciliation of the number of shares outstanding at the beginning and at the end of the reporting period

Particulars	As at March 31st, 2018		As at March 31st, 2017	
	Number	Amount	Number	Amount
Shares outstanding at the beginning of the year	303,300	3,033,000	303,300	3,033,000
Shares Issued during the year	-	-	-	-
Shares bought back during the year	-	-	-	-
Shares outstanding at the end of the year	303,300	3,033,000	303,300	3,033,000

Shares in the company held by each shareholder holding more than 5 percent shares

Name of Shareholder	As at March 31st, 2018		As at March 31st, 2017	
	No. of Shares held	% of Holding	No. of Shares held	% of Holding
Lalit Modi HUF	293,300	97%	293,300	97%
Total	293,300	97%	293,300	97%

2.2 RESERVES & SURPLUS

Particulars	As at March 31st, 2018	As at March 31st, 2017
a. Surplus		
Opening balance	115,175,078	111,181,552
(-) Adjustment for carrying value of Asset	(1,755)	-
(+) Net Profit/(Net Loss) for the current year	(107,831)	3,993,526
	115,065,492	115,175,078
b. Security Premiums account		
Opening balance	11,600,000	11,600,000
Addition during the year	-	-
	11,600,000	11,600,000
Total	126,665,492	126,775,078

2.3 LONG TERM BORROWINGS

Particulars	As at March 31st, 2018	As at March 31st, 2017
Secured		
Vehicle Loan from UBI (Secured against hypothecation of Car)	2,533,980	3,356,849
Total	2,533,980	3,356,849

2.4 SHORT TERM BORROWINGS

Particulars	As at March 31st, 2018	As at March 31st, 2017
Unsecured		
(a) Loans and advances from related parties	609,254,769	516,174,000
(b) Other loans and advances	1,626,358,667	1,683,560,000
Total	2,235,613,436	2,199,734,000

M/s KALIBER ASSOCIATES PRIVATE LIMITED
 NOTES ON FINANCIAL STATEMENTS AS AT MARCH 31ST, 2018

2.5 OTHER CURRENT LIABILITIES

(in Rs.)

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
Other payables	1,130,121	1,176,473
Amount Refundable	2,250,000	2,250,000
Security Deposit	30,000	30,000
Total	3,410,121	3,456,473

2.6 SHORT TERM PROVISIONS

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
Provison for Income Tax	59,689,642	59,689,642
Total	59,689,642	59,689,642

2.8 DEFERRED TAXES

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
<u>Opening Deferred Tax asset / (liability)</u>	1,661,203	1,650,019
Deferred tax liability Timing Difference of Fixed Assets	-	-
Deferred tax asset Timing Difference of Fixed Assets	87,282	11,184
Total	1,748,485	1,661,203

M/s KALIBER ASSOCIATES PRIVATE LIMITED

NOTES ON FINANCIAL STATEMENTS AS AT MARCH 31ST, 2018

2.9 LONG TERM LOANS AND ADVANCES

(in Rs.)

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
<u>Unsecured & Considered Good</u>		
Advances for Properties	47,787,970	47,787,970
Total	47,787,970	47,787,970

2.10 INVENTORIES

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
a. Raw Materials	-	-
b. Work in Progress	-	-
c. Finished Goods	7,291,890	15,771,890
Total	7,291,890	15,771,890

2.11 CASH AND CASH EQUIVALENTS

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
Cash on hand	1,116,417	116,417
Cash at Bank	6,709,763	230
Total	7,826,180	116,647

2.12 SHORT TERM LOANS AND ADVANCES

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
<u>Unsecured & Considered Good</u>		
Loan & Advances to Related Parties	483,798,278	525,159,368
Loan & Advances to Others	1,806,846,959	1,739,549,533
Total	2,290,645,237	2,264,708,901

2.13 OTHER CURRENT ASSETS

<u>Particulars</u>	As at March 31st, 2018	As at March 31st, 2017
Advances Recoverable in cash or in Kind	65,570,043	55,166,655
Imprest with Director	8,250,000	8,250,000
Total	73,820,043	63,416,655

M/s KALIBER ASSOCIATES PRIVATE LIMITED
 NOTES ON FINANCIAL STATEMENTS FOR THE YEAR ENDED MARCH 31ST, 2018

2.14 REVENUE FROM OPERATIONS

(in Rs.)

<u>Particulars</u>	For the year ended March 31st, 2018	For the year ended March 31st, 2017
Sale of Property	9,750,000	-
Total	9,750,000	-

2.15 OTHER INCOME

<u>Particulars</u>	For the year ended March 31st, 2018	For the year ended March 31st, 2017
Interest Income	18,598,241	35,686,236
Rent	120,000	60,000
Total	18,718,241	35,746,236

2.16 CHANGES IN INVENTORIES OF FINISHED GOODS, WIP AND STOCK IN TRADE

<u>Particulars</u>	For the year ended March 31st, 2018	For the year ended March 31st, 2017
Opening Stock :		
Work-in-Process	-	-
Finished Goods	-	-
Stock in Trade	15,771,890	15,771,890
Closing Stock :		
Work-in-Process	-	-
Finished Goods	-	-
Stock in Trade	7,291,890	15,771,890
Total	8,480,000	-

2.17 EMPLOYEES BENEFITS EXPENSES

<u>Particulars</u>	For the year ended March 31st, 2018	For the year ended March 31st, 2017
Salaries and incentives	-	277,500
Total	-	277,500

2.18 FINANCE COST

<u>Particulars</u>	For the year ended March 31st, 2018	For the year ended March 31st, 2017
Interest expenses	8,597,424	9,942,341
Total	8,597,424	9,942,341

2.19 OTHER EXPENSES

<u>Particulars</u>	For the year ended March 31st, 2018	For the year ended March 31st, 2017
Auditor Remuneration	23,600	17,700
Miscellaneous Expenses	10,808,172	16,816,377
Total	10,831,772	16,834,077

KALIBER ASSOCIATES PRIVATE LIMITED

SIGNIFICANT ACCOUNTING POLICIES AND NOTES ON FINANCIAL STATEMENTS FOR YEAR ENDED 31ST MARCH 2018

1. Significant Accounting Policies

1.1 Basis of Accounting

The Company follows the mercantile system of accounting and recognizes income and expenditure on an accrual basis except those associated with significant uncertainties. The Financial Statements are based on historical cost.

1.2 Fixed Assets & Depreciation

Fixed Assets are stated at historical cost less accumulated depreciation. Cost of Assets comprise of Purchase Price and any other attributable cost of bringing the assets to the working condition.

Depreciation on Fixed Assets, Tangible and Intangible is calculated in a manner that amortizes the cost of the assets after commissioning (or other amount substituted for cost), less its residual value, over their estimated useful lives, or useful lives specified in Schedule II of the Companies Act, 2013.

In case of Addition/Deletion of Assets, the depreciation is being provided on prorata basis with reference to the month of Installation/Acquisition/Disposal.

1.3 Inventories:

Stock-in-trade comprises of Lands, Flats, etc. and has been valued at lower of cost or realizable value.

1.4 Investments

Long term investments are carried at cost less provision for permanent diminution, if any, in value of such investments. Current investments are valued at lower of cost and market value.

1.5 Benefit to Employees

Provisions for gratuity and other retirement benefits is not being made since they are not payable.

1.6 Accounting for Taxes on Income

Provision for taxation for the year comprises of current taxes and deferred taxes. Current taxes consist of Income Tax payable on current year Income. Deferred Tax is calculated for timing differences and has been accounted as per provisions of the Accounting Standard-22 issued by The Institute of Chartered Accountants of India.

1.7 Earnings Per Share

The Company reports basic and diluted earnings per share in accordance with Accounting Standard (AS) 20 - Earnings per share. Basic earnings per equity share is computed by dividing net profit or loss for the year by the weighted average number of equity shares outstanding during the year.

1.8 **Borrowing Costs**

Borrowing costs that are attributable to the acquisition, construction and erection of qualifying assets are capitalized as the part of the cost of such assets till such time that the asset is ready for its intended use. A qualifying asset is an asset that necessarily takes substantial period of time to get ready for its intended use. All other borrowing costs are recognized as an expense in the profit & loss account in the period in which they are incurred.

1.9 **Provision & Contingent Liability**

A provision is recognized if, as a result of a past event, the Company has a present legal obligation that is reasonably estimable and it is probable that an outflow of economic benefits will be required to settle the obligation. Provisions are determined by the best estimate of the outflow of economic benefits required to settle the obligation at the reporting date. Where no reliable estimate can be made, a disclosure is made as contingent liability. A disclosure for a contingent liability is also made when there is a possible obligation or a present obligation that may, but probably will not, require an outflow of resources. Where there is a possible obligation or a present obligation in respect of which the likelihood of outflow of resources is remote, no provision or disclosure is made.

- 2.20 Previous Year figures have been regrouped/rearranged wherever necessary in order to make their classification comparable with that of Current Year.
- 2.21 The figures of Current Year as well as Previous Year are rounded off to the nearest Rupee.
- 2.22 There were no other Contingent liabilities for any contracts remaining pending to be executed on Capital account by the Company during the year ended 31st March, 2018.
- 2.23 There were no claims against the Company, which have been acknowledged as debts.
- 2.24 In the opinion of the Board of Directors, the Value on realization of Current Assets, Loans and Advances in the Ordinary course of Business will not be less than the amount at which they are stated in the Balance Sheet.
- 2.25 There is no expenditure or earnings in Foreign Currency in Current Year or Previous Year.
- 2.26 In Compliance of Accounting Standard - 18 on related party disclosures issued by the Institute of Chartered Accountants of India, the required information is given as under:

a) **Related Party:**

List of Related parties and nature of relationships

S.No.	Name of Related Party	Relationship
1	Aquila Towers Pvt. Ltd.	Associate Enterprises
2	Aquila Valley Pvt. Ltd.	
3	Blue Ocean Projects Pvt Ltd	
4	Celebrity Realtors Pvt. Ltd.	
5	Cloud 9 Buildtech Pvt. Ltd.	
6	Columbia Buildtech Pvt. Ltd.	
7	Delta Buildmart Pvt. Ltd.	
8	Echostar Villas Pvt. Ltd.	
9	Falcon Calltech Pvt. Ltd.	
10	Fantastic Buildcon Pvt. Ltd.	
11	Golden Buildtech Pvt. Ltd.	
12	Helium Heights Developers Pvt. Ltd.	
13	Ivory Infracon Pvt. Ltd.	
14	Ivorybuildwell Pvt. Ltd.	
15	Ivorygold Builders & Constn Pvt. Ltd.	
16	J R Modi Associates Limited	
17	Jupiter Wellcon Pvt. Ltd.	
18	Kelvin Buildcon Pvt. Ltd.	
19	Kelvin Buildwell Pvt. Ltd.	
20	Kelvin Constructwell Pvt. Ltd.	
21	Kelvin Estates Pvt Ltd	
22	Kelvin Towers Pvt. Ltd.	

23	L V Global Pvt. Ltd.	
24	Laiba International Pvt. Ltd.	
25	Laiba IT Infrastrucutre Pvt. Ltd.	
26	Legend Farms Pvt. Ltd.	
27	Lotus valley projects Pvt. Ltd.	
28	LV Universal Pvt Ltd	
29	Manushree Trading Pvt. Ltd	
30	Matin Farms Pvt Ltd	
31	Midview Farms Pvt. Ltd.	
32	Oracle Farms LLP	
33	Paradise Systems Pvt. Ltd.	
34	Saphire Gold Heights Pvt. Ltd.	
35	Seven Heaven Hotel & Resorts Pvt. Ltd.	
36	Solitaire Softtech LLP	
37	Sonia Films Pvt. Ltd.	
38	Spectrum Realtors Pvt. Ltd.	
39	Zeta Realtors Pvt. Ltd.	
40	Mukesh Modi	Director
41	Lalit Modi	Director
42	Sonia Modi	Relative of KMP

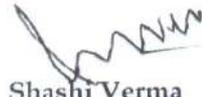
b) Related Party Transactions:

(Rs. in lakhs)

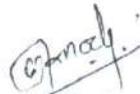
Particulars	KMP or Relatives of KMP	Enterprises whose KMP has significant influence
Loan/Advance Receivable at the end of the year	9.65	4828.33
Loans Payable at the end of the year	783.87	5308.68

2.27 The Company does not have any transactions requiring disclosure under Accounting standards AS 7 (Construction contracts), AS 11 (The effects of changes in foreign exchange rates), AS 12 (Accounting for Govt. grants), AS 14 (Accounting for amalgamations), AS 19 (Leases), AS 24 (Discontinuing operations), AS 26 (Intangible Assets) and AS 28 (Impairment of assets).

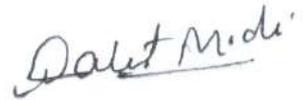
AS PER OUR REPORT
OF EVEN DATE
For Shashi Verma & Company
Chartered Accountants
(Firm Reg. No.-018467N)



Shashi Verma
Partner
M. No. 015444
Place: New Delhi
Date: 01.09.2018



Mukesh Modi
Director
(DIN-00199728)



Lalit Modi
Director
(DIN-00036348)

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Grouping of Balance Sheet as at March 31st, 2018

2.4 SHORT TERM BORROWINGS

(in Rs.)

Particulars	As at March 31st, 2018	As at March 31st, 2017
(A) Loan & advances from Related Parties		
Aquila Towers Pvt. Ltd.	5,200,000	5,200,000
Aquila Valley Pvt. Ltd.	7,750,000	7,750,000
Echostar Villas Pvt. Ltd.	1,400,000	1,400,000
Helium Heights Developers Pvt. Ltd.	3,850,000	3,850,000
Zeta Realtors Pvt. Ltd.	3,734,000	3,734,000
Delta Buildmart Pvt. Ltd.	2,745,000	2,745,000
Columbia Buildteh Pvt. Ltd.	16,770,000	16,770,000
Falcon Calltech Pvt. Ltd.	1,057,450	1,080,000
Lalit Modi	78,367,995	-
Lotus valley projects Pvt. Ltd.	221,425,250	221,445,000
Manushree Trading Pvt. Ltd	185,150	200,000
Paradise Systems Pvt. Ltd.	247,350,000	247,350,000
Sonia Modi	19,100	25,000
LV Global Pvt Ltd	4,625,000	4,625,000
Oracle Farms LLP	14,775,824	-
Total(A)	609,254,769	516,174,000
(B) Loan & advances from Others		
Angle Infrastructure Pvt Ltd	25,600,000	25,600,000
Adhar Infra Holding Ltd.	93,200,056	93,200,051
Access Diamonds Pvt. Ltd.(Pathakji)	93,900,000	93,900,000
Aditya Infradevelopers Pvt. Ltd.	41,000,000	41,000,000
ASCY Consultancy Pvt. Ltd.	15,000,000	15,000,000
Aims Promoters Pvt Ltd	36,500,000	36,500,000
Baba Ventures Pvt. Ltd.	-	30,000,000
Buillion Infrastructure Pvt. Ltd.	10,000,000	10,000,000
Care Real India Pvt Ltd	4,600,000	4,600,000
Conrad Telefilms Limited	18,541,539	18,541,539
Consolidated Leathers Pvt. Ltd.	34,550,671	30,848,813
Cordial Infrastructure Pvt. Ltd.	55,100,000	55,100,000
Corolla Estate Pvt. Ltd.	1,400,000	1,400,000
Crescent Infocom Pvt. Ltd.	900,000	900,000
Design Development India Pvt. Ltd.	4,000,000	4,000,000
Enpro Telecom Pvt. Ltd.	34,112,650	34,112,650
Falcon Distilleries PvtLtd	5,000,000	5,000,000
Fantasy Buildwell Pvt. Ltd.	20,000,000	20,000,000

Gallerie NVYA	6,715,000	11,215,000
Imperial Housing Ventures pvt. Ltd.	508,892,000	508,892,000
Impressive Farms Pvt. Ltd.	1,200,000	1,200,000
Jasmin Buildmark Pvt Ltd	16,500,000	16,500,000
Jublee Tradex Pvt. Ltd.	700,000	700,000
Krrish Motels Pvt. Ltd.	5,000,000	5,000,000
Krrish Aashiyana Pvt. Ltd.	10,000,000	10,000,000
Krish Green Home Pvt Ltd	88,000,000	88,000,000
Krrish Realtech Pvt. Ltd.	67,500,000	67,500,000
Olin International limited	33,585,890	36,989,085
Progressive Buildtech Pvt. Ltd.	500,000	500,000
Reha Distributions	4,500,000	4,500,000
SGP Developers Pvt Ltd	500,000	23,500,000
Sheel Buildcon Pvt. Ltd.	1,850,000	1,850,000
Shri Narvada Developers Ltd.	17,500,000	17,500,000
Spark Online Pvt. Ltd.	20,000,000	20,000,000
Subham Enterprises	9,000,000	9,000,000
ShriBaiju Trading & Investment	6,100,000	6,100,000
Three C Universal Developers Pvt. Ltd.	37,115,250	37,115,250
Tudors Estate Limited	158,000,000	158,000,000
Sage Hotels	23,248,877	23,248,877
Proplarity Infratech Pvt Ltd	39,500,000	39,500,000
Kai Pan Masala Pvt. Ltd.	14,946,734	14,946,734
Charlie Buildwell Pvt Ltd	2,100,000	2,100,000
BDR Builders & Developers Pvt Ltd	60,000,000	60,000,000
Total(B)	1,626,358,667	1,683,560,000
Total(A+B)	2,235,613,436	2,199,734,000

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Grouping of Balance Sheet as at March 31st, 2018

2.5 OTHER CURRENT LIABILITIES

(in Rs.)

Particulars	As at March 31st, 2018	As at March 31st, 2017
Other Payables		
Audit Fee Payable	23,600	68,750
Salary Payable	313,000	313,000
TDS Payable	793,521	793,523
Amount Payable	-	1,200
Total	1,130,121	1,176,473
Amount Refundable		
Vikram Bakshi	2,250,000	2,250,000
Total	2,250,000	2,250,000

2.6 SHORT TERM PROVISIONS

(in Rs.)

Particulars	As at March 31st, 2018	As at March 31st, 2017
Others		
Provision for Income Tax	59,689,642	59,689,642
Total	59,689,642	59,689,642

2.9 LONG TERM LOANS AND ADVANCES

Particulars	As at March 31st, 2018	As at March 31st, 2017
Capital Advances for Purchases of Properties		
Advance For Plot no.5, Flat No.404,Jasola	42,600,000	42,600,000
Director, Town & Country Planning, Chandigarh	40,470	40,470
Director, Town & Country Planning, Haryana	40,000	40,000
Other Advances for land	1,557,500	1,557,500
Ramprastha Developers Pvt. Ltd.	3,550,000	3,550,000
Total	47,787,970	47,787,970

M/s KALIBER ASSOCIATES PRIVATE LIMITED

Grouping of Balance Sheet as at March 31st, 2018

2.12 SHORT TERM LOANS AND ADVANCES

(in Rs.)

Particulars	As at March 31st, 2018	As at March 31st, 2017
(A) Loan & advances to Related Parties		
Blue Ocean Projects Pvt. Ltd.	-	900,000
Celebrity Realtors Pvt. Ltd.	11,300,000	11,300,000
Comet Garments Pvt. Ltd.	22,870	-
Cloud 9 Buildteh Pvt. Ltd.	6,200,000	6,200,000
Fantastic Buildcon Pvt. Ltd.	3,950,000	3,950,000
Golden Buildtech Pvt. Ltd.	36,225,000	36,225,000
Ivory Infracon Pvt. Ltd.	1,805,000	1,805,000
Ivorybuildwell Pvt. Ltd.	1,805,000	1,805,000
Ivorygold Builders & Constn Pvt. Ltd.	6,300,000	6,300,000
J R Modi Associates Limited	90,500,000	85,500,000
Jupiter Wellcon Pvt. Ltd.	3,600,000	3,600,000
Kelvin Buildcon Pvt. Ltd.	40,275,000	40,275,000
Kelvin Buildwell Pvt. Ltd.	2,605,000	2,605,000
Kelvin Constructwell Pvt. Ltd.	2,607,000	2,607,000
Kelvin Estates Pvt. Ltd.	28,100,000	28,100,000
Kelvin Towers Pvt. Ltd.	2,700,000	2,700,000
L V Global Pvt. Ltd.	17,000,000	17,000,000
Laiba International Pvt. Ltd.	96,989,700	105,960,000
Laiba IT Infrastrucutre Pvt. Ltd.	7,272,350	7,250,000
Legend Farms Pvt. Ltd.	30,000	30,000
LV Universal Pvt. Ltd.	40,743,618	34,725,368
Matin Farms Pvt. Ltd.	18,180,000	18,180,000
Midview Farms Pvt. Ltd.	17,850,000	17,850,000
Prem Sudha Agro Pvt. Ltd.	14,650	-
Oracle Farms LLP	-	15,200,000
Saphire Gold Heights Pvt. Ltd.	1,800,000	1,800,000
Seven Heaven Hotels & Resorts Pvt. Ltd.	2,550,000	2,550,000
Solitaire Softtech LLP	12,257,000	34,600,000
Sonia Films Pvt. Ltd.	19,081,200	19,100,000
Spectrum Realtors Pvt. Ltd.	11,069,750	11,050,000
Lalit Modi	-	5,992,000
Rajul Modi	965,140	-
Total(A)	483,798,278	525,159,368
(B) Loans & Advances to Others		
A.B. Buildmart Pvt. Ltd.	3,000,000	6,700,000
ABW Infrastructurs Ltd	20,000,000	20,000,000

Aims Max Gardenia Developers Pvt. Ltd.	30,000,000	30,000,000
Allied Software Development Pvt. Ltd.(Mr. chadok)	30,000,000	30,000,000
Ananya Farms and Colonisers P. Ltd.	35,000,000	35,000,000
AVJ Developers Pvt Ltd	20,000,000	20,000,000
Black Berry Realcon Pvt. Ltd.	400,000	400,000
Citylinker Buildcon Pvt. Ltd.	10,000,000	10,000,000
D J Trade Links Pvt Ltd	10,000,000	10,000,000
Carnival Developers Pvt. Ltd.	9,750	-
Diamond IT Infra Pvt Ltd	276,914,300	174,750,000
Ecoenviro Infratrade Pvt. Ltd.	1,800,000	1,800,000
Forbes Chits Pvt. Ltd.	200,000	200,000
Gulmohar Realtors private Limited	13,000,000	13,000,000
Gulshan Investment Co Ltd	20,389,424	23,389,424
HKK Buildwell Pvt. Ltd.	11,000,000	11,000,000
HPT Constructions Pvt Ltd	60,300,000	60,300,000
Iceberg Trading Pvt Ltd	44,000,000	44,000,000
Idol Infotech Pvt. Ltd.	-	17,926,641
IV Country Pvt Ltd	500,000	500,000
Jai Krishan Liquors Pvt Ltd	10,000,000	10,000,000
Embrace Gas Pipelines Pvt. Ltd.	-	10,000,000
Energy Building Solutions Pvt. Ltd.	45,500,000	45,500,000
GDK Jewellers Pvt. Ltd.	12,500,000	12,500,000
JPG Realtech Pvt. Ltd.	5,000,000	5,000,000
K.P. Pouches Private Limited	7,600,000	7,600,000
Kay Flavours Pvt. Ltd. (Lucknow)	82,160,803	82,160,803
Krish Builtech Pvt. Ltd.	200,000	200,000
Lion Buiidcon Pvt Ltd	25,000,000	25,000,000
LVS Estates Pvt Ltd	30,000,000	30,000,000
Makhan Chor Portfolio Pvt Ltd	23,000,000	23,000,000
N.S. Global Pvt. Ltd.	47,500,000	47,500,000
NLDK Timbers Pvt Ltd	8,000,000	8,000,000
Oasis Trade Capfin Pvt Ltd	46,500,000	62,500,000
Palladium Infrastructures & Projects Ltd	5,000,000	5,000,000
Perfect Synergy Advisory Service Pvt Ltd	85,200,000	85,200,000
Pneumatic Leasing Services Pvt Ltd	14,846,116	15,846,116
Vicky Modi	11,600	-
Prem Prints Pvt. Ltd.	7,500,000	7,500,000
Roop International	75,000,000	75,000,000
Renu Propotech Pvt. Ltd.	33,100,000	33,100,000
Shakun Ballab Builders & Traders P. Ltd.	2,500,000	2,500,000
Stellar Filter Company Pvt. Ltd.	2,000,000	2,000,000
Yield 4 Finance Pvt. Ltd.	1,000,000	1,000,000
Saguni Projects LLP	21,900,000	21,900,000
Sanya Hospitality Pvt Ltd	26,000,000	26,000,000

Shakti Zarda Factory India Pvt Ltd	27,500,000	27,500,000
Shiv Buildwell Pvt. Ltd.	9,000,000	9,000,000
Shubha Greens Pvt Ltd	80,000,000	80,000,000
Snar Infratech Pvt. Ltd.	4,600,000	4,600,000
Sparsh Buildwell Pvt Ltd	125,000,000	125,000,000
SSI Consultant	15,000,000	15,000,000
Suncity Infraestate Pvt. Ltd.	20,000,000	20,000,000
Swagat Buildtech Private Limited	10,000,000	10,000,000
Vagish Pathak Properties Pvt Ltd	10,000,000	10,000,000
VGM Enterprises	9,000,000	9,000,000
Viku J developers private limited	6,000,000	6,000,000
Vishnu & Company Pvt. Ltd.	12,500,000	12,500,000
Vishnu Pouch Packaging Pvt. Ltd.	264,714,966	247,976,549
West Star Constuction Private Limited	10,000,000	10,000,000
Total(B)	1,806,846,959	1,739,549,533
Total (A+B)	2,290,645,237	2,264,708,901

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Grouping of Balance Sheet as at March 31st, 2018

2.13 OTHER CURRENT ASSETS

(in Rs.)

Particulars	As at March 31st, 2018	As at March 31st, 2017
Advance Recoverable in Cash or Kind		
Prepaid Insurance	88,614	88,614
Rent Receivable	50,000	50,000
Security with BRPL	10,500	10,500
Self Asst. Tax	8,379,390	-
Advance for Deposit of TDS	566,674	500,000
Income Tax	16,464,745	16,464,745
TDS receivable	31,288,572	29,331,248
Self Asst. Tax AY 2014-15	7,587,970	7,587,970
Income Tax under Protest	1,133,578	1,133,578
Total	65,570,043	55,166,655

M/s KALIBER ASSOCIATES PRIVATE LIMITED

Grouping of Profit & Loss A/c for the year ended March 31st, 2018

2.19 OTHER EXPENSES

(in Rs.)

Particulars	For the year ended March 31st, 2018	For the year ended March 31st, 2017
Miscellaneous Expenses		
Bank Charges	51,772	7,261
Telephone Expenses	-	39,837
Legal Expenses	45,000	-
Filing Fees	11,400	-
Bad Debts	10,700,000	16,752,509
Others	-	16,770
Total	10,808,172	16,816,377

ANNEXURE-A-2

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Provisional Balance Sheet as at January 18th, 2019

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Particulars		Note	As at Jan 18th, 2019
I.	EQUITY AND LIABILITIES		
1	Shareholders' funds		
	(a) Share capital	2.1	3,033,000
	(b) Reserves and surplus	2.2	(34,015,633)
2	Non-current liabilities		
	(a) Long-term borrowings	2.3	1,338,066
3	Current liabilities		
	(a) Short-term borrowings	2.4	1,535,253,461
	(b) Other current liabilities	2.5	3,432,857
	(c) Short-term provisions	2.6	59,689,642
	TOTAL		1,568,731,392
II.	ASSETS		
	Non-current assets		
1	Fixed assets		
	(i) Tangible assets	2.7	129,378
	(b) Deferred tax assets (net)	2.8	1,748,485
	(c) Long-term loans and advances	2.9	44,237,970
2	Current assets		
	(a) Inventories	2.10	-
	(b) Cash and cash equivalents	2.11	1,874,442
	(c) Short-term loans and advances	2.12	1,455,712,751
	(d) Other current assets	2.13	65,028,366
	TOTAL		1,568,731,392

Daut Modi

Lalit Modi

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Provisional Statement of Profit and loss for the year ended January 18st, 2019

Particulars		Note	For the Period ended Jan 18th, 2019
I.	Revenue from operations	2.14	23,100,000
II.	Other income	2.15	629,244
III.	Total Revenue (I + II)		23,729,244
IV.	Expenses:		
	Changes in inventories of finished goods work-in- progress and Stock-in-Trade	2.16	7,291,890
	Employee benefits expense	2.17	-
	Finance costs	2.18	81,711
	Depreciation and amortization expense	2.7	-
	Other expenses	2.19	177,036,769
	Total expenses		184,410,370
V.	Profit before exceptional and extraordinary items and tax (III-IV)		(160,681,126)
VI.	Exceptional items		-
VII.	Profit before extraordinary items and tax (V - VI)		(160,681,126)
VIII.	Extraordinary Items		-
IX.	Profit before tax (VII- VIII)		(160,681,126)
X	Tax expense:		
	(1) Current tax		-
	(2) Deferred tax		-
XI	Profit (Loss) for the period from continuing operations (IX-X)		(160,681,126)
XII	Profit/(loss) from discontinuing operations		-
XIII	Tax expense of discontinuing operations		-
XIV	Profit/(loss) from Discontinuing operations (after tax) (XII-XIII)		-
XV	Profit (Loss) for the period (XI + XIV)		(160,681,126)

Lalit Modi

Lalit Modi

2.1 SHARE CAPITAL

<u>Particulars</u>	As at Jan 18th, 2019	
	Number	Amount
Authorised		
Equity Shares of ` Rs. 10 each	2,000,000	20,000,000
Issued		
Equity Shares of Rs. 10 each	303,300	3,033,000
Subscribed & Paid up		
Equity Shares of ` Rs. 10 each fully paid	303,300	3,033,000
Total	303,300	3,033,000

2.2 RESERVES & SURPLUS

<u>Particulars</u>	As at Jan 18th, 2019
a. Surplus	
Opening balance	115,065,493
(-) Adjustment for carrying value of Asset	-
(+) Net Profit/(Net Loss) for the current year	(160,681,126)
	(45,615,633)
b. Security Premiums account	
Opening balance	11,600,000
Addition during the year	-
	11,600,000
Total	(34,015,633)

2.3 LONG TERM BORROWINGS

<u>Particulars</u>	As at Jan 18th, 2019
Secured	
Vehicle Loan from UBI (Secured against hypothecation of Car)	1,338,066
Total	1,338,066

2.4 SHORT TERM BORROWINGS

<u>Particulars</u>	As at Jan 18th, 2019
Unsecured	
(a) Loans and advances from related parties	556,494,669
(b) Other loans and advances	978,758,792
Total	1,535,253,461

M/s KALIBER ASSOCIATES PRIVATE LIMITED
NOTES AS AT JANUARY 18TH, 2019

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2.5 OTHER CURRENT LIABILITIES

Particulars	As at Jan 18th, 2019
Other payables	1,152,857
Amount Refundable	2,250,000
Security Deposit	30,000
Total	3,432,857

2.6 SHORT TERM PROVISIONS

Particulars	As at Jan 18th, 2019
Provison for Income Tax	59,689,642
Total	59,689,642

2.8 DEFERRED TAXES

Particulars	As at Jan 18th, 2019
Opening Deferred Tax asset ((liability)	1,748,485
Deferred tax liability	
Timing Difference of Fixed Assets	-
Deferred tax asset	
Timing Difference of Fixed Assets	-
Total	1,748,485

M/s KALIBER ASSOCIATES PRIVATE LIMITED
NOTES AS AT JANUARY 18TH, 2019

2.9 LONG TERM LOANS AND ADVANCES

Particulars	As at Jan 18th, 2019
Unsecured & Considered Good	
Advances for Properties	44,237,970
Total	44,237,970

2.10 INVENTORIES

Particulars	As at Jan 18th, 2019
a. Raw Materials	-
b. Work in Progress	-
c. Finished Goods	-
Total	-

2.11 CASH AND CASH EQUIVALENTS

Particulars	As at Jan 18th, 2019
Cash on hand	1,417
Cash at Bank	1,873,025
Total	1,874,442

2.12 SHORT TERM LOANS AND ADVANCES

Particulars	As at Jan 18th, 2019
Unsecured & Considered Good	
Loan & Advances to Related Parties	297,569,488
Loan & Advances to Others	1,158,143,263
Total	1,455,712,751

2.13 OTHER CURRENT ASSETS

Particulars	As at Jan 18th, 2019
Advances Recoverable in cash or in Kind	65,003,366
Imprest with Ex- Director	25,000
Total	65,028,366

2.14 REVENUE FROM OPERATIONS

<u>Particulars</u>	For the Period ended Jan 18th, 2019
Sale of Property	23,100,000
Total	23,100,000

2.15 OTHER INCOME

<u>Particulars</u>	For the Period ended Jan 18th, 2019
Profit on sale of Car	119,244
Profit on sale of Ramprastha	450,000
Rent	60,000
Total	629,244

2.16 CHANGES IN INVENTORIES OF FINISHED GOODS, WIP AND STOCK

<u>Particulars</u>	For the Period ended Jan 18th, 2019
Opening Stock :	
Work-in-Process	-
Finished Goods	-
Stock in Trade	7,291,890
Closing Stock :	
Work-in-Process	-
Finished Goods	-
Stock in Trade	-
Total	7,291,890

2.17 EMPLOYEES BENEFITS EXPENSES

<u>Particulars</u>	For the Period ended Jan 18th, 2019
Salaries	-
Total	-

2.18 FINANCE COST

<u>Particulars</u>	For the Period ended Jan 18th, 2019
Interest expenses	81,711
Total	81,711

2.19 OTHER EXPENSES

<u>Particulars</u>	For the Period ended Jan 18th, 2019
Loss on Business Investment	175,200,000
Loss on Vehicle Car	15,727
Bank Charges	27,942
Filing fee	42,100
Common Area Maint.	200,000
Professional Charges	236,000
Settlement Expenses	1,315,000
Total	177,036,769

2.4 SHORT TERM BORROWINGS

Particulars	As at Jan 18th, 2019
(A) Loan & advances from Related Parties	
Aquila Towers Pvt. Ltd.	5,200,000
Aquila Valley Pvt. Ltd.	7,750,000
Echostar Villas Pvt. Ltd.	1,400,000
Helium Heights Developers Pvt. Ltd.	3,849,600
Zeta Realtors Pvt. Ltd.	3,734,000
Delta Buildmart Pvt. Ltd.	2,745,000
Columbia Buildteh Pvt. Ltd.	16,770,000
Lalit Modi	26,711,845
Rajul Modi	2,600
Lotus valley projects Pvt. Ltd.	221,412,650
Manushree Trading Pvt. Ltd	170,150
Paradise Systems Pvt. Ltd.	247,350,000
LV Global Pvt Ltd	4,625,000
Oracle Farms LLP	14,773,824
Total(A)	556,494,669
(B) Loan & advances from Others	
Angle Infrastructure Pvt Ltd	25,600,000
Adhar Infra Holding Ltd.	92,700,051
Access Diamonds Pvt. Ltd.(Pathakji)	93,900,000
Aditya Infradevelopers Pvt. Ltd.	41,000,000
ASCY Consultancy Pvt. Ltd.	3,000,000
Aims Promoters Pvt Ltd	36,500,000
Buillion Infrastructure Pvt. Ltd.	10,000,000
Care Real India Pvt Ltd	4,600,000
Conrad Telefilms Limited	18,541,539
Cordial Infrastructure Pvt. Ltd.	8,600,000
Corolla Estate Pvt. Ltd.	1,400,000
Crescent Infocom Pvt. Ltd.	900,000
Design Development India Pvt. Ltd.	4,000,000
Enpro Telecom Pvt. Ltd.	34,112,650
Frost Falcon Distilleries PvtLtd	5,000,000
Fantasy Buildwell Pvt. Ltd.	20,000,000
Imperial Housing Ventures pvt. Ltd.	35,190,425
Impressive Farms Pvt. Ltd.	1,200,000
Jasmin Buildmark Pvt Ltd	16,500,000
Jublee Tradex Pvt. Ltd.	700,000
Krrish Motels Pvt. Ltd.	5,000,000
Krrish Aashiyana Pvt. Ltd.	10,000,000

Krish Green Home Pvt Ltd	88,000,000
Krrish Realtech Pvt. Ltd.	67,500,000
Progressive Buildtech Pvt. Ltd.	500,000
Reha Distributions	4,500,000
SGP Developers Pvt Ltd	500,000
Sheel Buildcon Pvt. Ltd.	1,850,000
Shri Narvada Developers Ltd.	17,500,000
Spark Online Pvt. Ltd.	20,000,000
Subham Enterprises	9,000,000
ShriBaiju Trading & Investment	6,100,000
Three C Universal Developers Pvt. Ltd.	37,115,250
Tudors Estate Limited	158,000,000
Sage Hotels	13,248,877
Proplarity Infratech Pvt Ltd	39,500,000
Charlie Buildwell Pvt Ltd	2,100,000
BDR Builders & Developers Pvt Ltd	44,900,000
Total(B)	978,758,792
Total(A+B)	1,535,253,461

2.5 OTHER CURRENT LIABILITIES

Particulars	As at Jan 18th, 2019
Other Payables	
Audit Fee Payable	23,600
Salary Payable	313,000
TDS Payable	803,521
Other Payables	12,736
Total	1,152,857
Amount Refundable	
Vikram Bakshi	2,250,000
Total	2,250,000

2.6 SHORT TERM PROVISIONS

Particulars	As at Jan 18th, 2019
Others	
Provision for Income Tax	59,689,642
Total	59,689,642

2.9 LONG TERM LOANS AND ADVANCES

Particulars	As at Jan 18th, 2019
Capital Advances for Purchases of Properties	
Advance For Plot no.5, Flat No.404, Jasola	42,600,000
Director, Town & Country Planning, Chandigarh	40,470
Director, Town & Country Planning, Haryana	40,000
Other Advances for land	1,557,500
Total	44,237,970

2.12 SHORT TERM LOANS AND ADVANCES

Particulars	As at Jan 18th, 2019
(A) Loan & advances to Related Parties	
Comet Garments Pvt. Ltd.	37,970
fantastic Builcon Pvt. Ltd.	3,950,000
Ivorygold Builders & Constn Pvt. Ltd.	6,300,000
Falcon Calltech Pvt. Ltd.	20,400
J R Modi Associates Limited	90,500,000
Kelvin Buildcon Pvt. Ltd.	40,275,000
Kelvin Estates Pvt. Ltd.	900,000
L V Global Pvt. Ltd.	17,000,000
Laiba International Pvt. Ltd.	97,020,700
Laiba IT Infrastrucutre Pvt. Ltd.	77,050
Legend Farms Pvt. Ltd.	30,000
LV Universal Pvt. Ltd.	41,374,418
Prem Sudha Agro Pvt. Ltd.	27,250
Sonia Films Pvt. Ltd.	31,500
Sonia Modi	25,200
Total(A)	297,569,488
(B) Loans & Advances to Others	
Access Migration	1,500,000
A.B. Buildmart Pvt. Ltd.	3,000,000
ABW Infrastructurs Ltd	20,000,000
Aims Max Gardenia Developers Pvt. Ltd.	30,000,000
Allied Software Development Pvt. Ltd.(Mr. chadok)	30,000,000
Ananya Farms and Colonisers P. Ltd.	35,000,000
AVJ Developers Pvt Ltd	20,000,000
Black Berry Realcon Pvt. Ltd.	400,000
D J Trade Links Pvt. Ltd.	10,000,000
Carnival Developers Pvt. Ltd.	27,050
Diamond IT Infra Pvt Ltd	276,881,000
Fresh Herb International P Ltd	20,610
Gulmohar Realtors private Limited	13,000,000
HKK Buildwell Pvt. Ltd.	11,000,000
HPT Constructions Pvt Ltd	60,300,000
Helium Buildcon Pvt Ltd	3,000
Iceberg Trading Pvt Ltd	44,000,000
Idol Infotech Pvt. Ltd.	3
IV Country Pvt Ltd	500,000
Energy Building Solutions Pvt. Ltd.	45,500,000
GDK Jewellers Pvt. Ltd.	12,500,000
JPG Realtech Pvt. Ltd.	5,000,000
K.P. Pouches Private Limited	7,600,000
Krish Builtech Pvt. Ltd.	200,000

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Lion Buiidcon Pvt Ltd	25,000,000
LVS Estates Pvt Ltd	30,000,000
Makhan Chor Portfolio Pvt Ltd	23,000,000
N.S. Global Pvt. Ltd.	47,500,000
NLDK Timbers Pvt Ltd	8,000,000
Palladium Infrastructures & Projects Ltd	5,000,000
Vicky Modi	11,600
Prem Prints Pvt. Ltd.	7,500,000
Roop International	75,000,000
Renu Propstech Pvt. Ltd.	33,100,000
Shakun Ballab Builders & Traders P. Ltd.	2,500,000
Stellar Filter Company Pvt. Ltd.	2,000,000
Yield 4 Finance Pvt. Ltd.	1,000,000
Sanya Hospitality Pvt Ltd	26,000,000
Shakti Zarda Factory India Pvt Ltd	27,500,000
Shiv Buildwell Pvt. Ltd.	9,000,000
Snar Infratech Pvt. Ltd.	4,600,000
Sparsh Buildwell Pvt Ltd	125,000,000
SSI Consultant	15,000,000
Suncity Infraestate Pvt. Ltd.	20,000,000
Swagat Buildtech Private Limited	10,000,000
Vagish Pathak Properties Pvt Ltd	10,000,000
VGM Enterprises	9,000,000
Viku J developers private limited	6,000,000
West Star Constrtuction Private Limited	10,000,000
Total(B)	1,158,143,263
Total (A+B)	1,455,712,751

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Grouping of Balance Sheet as at January 18th, 2019

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2.13 OTHER CURRENT ASSETS

Particulars	As at Jan 18th, 2019
Advance Recoverable in Cash or Kind	
Prepaid Insurance	88,614
Rent Receivable	50,000
Security with BRPL	10,500
Self Asst. Tax	8,379,390
Income Tax	25,186,293
TDS receivable	31,288,569
Total	65,003,366

M/s KALIBER ASSOCIATES PRIVATE LIMITED
Grouping of Profit & Loss A/c for the year ended March 31st, 2018

2.19 OTHER EXPENSES

Particulars	For the year ended Jan 18th, 2019
Miscellaneous Expenses	
Bank Charges	27,941
Telephone Expenses	-
Legal Expenses	-
Filing Fees	42,100
Bad Debts	-
Others	-
Total	70,041

2.7 FIXED ASSETS

Particulars	As at Jan 18th, 2019
Others	
Car	99,591
Computer	1,674
Office Equipments	28,113
Total	129,378

To,
The Directors
M/s Allied Software Development Private Limited
N-8, Unit No-1, Basement Panchsheel Park New Delhi-110017

Date: 31.01.2019

Subject: - A) Intimation regarding the appointment of Interim Resolution Professional ("IRP")
of 'M/s Kaliber Associates Private Limited ("the Company")'
B) Confirmation and Recovery of Loans – Rs. 30,000,000/- owed to M/s Kaliber
Associates Private Limited

Dear Sir,

This is to inform you that I, Vinay Talwar, an insolvency professional registered with the Indian Institute of Insolvency of ICAI having registration number IBBI/IPA-001/IP-P00227/2017-18/10426 have been appointed as the Interim Resolution Professional ("IRP") of 'M/s Kaliber Associates Private Limited ("the Company")' vide the Order dated 18 January, 2019 of the Hon'ble NCLT, New Delhi Bench II, New Delhi.

Kindly take note that the records of the Company i.e. Balance Sheet for the year ending 31.03.2017 reflect that a sum of Rs. 30,000,000/- is due and payable by Allied Software Development Private Limited to the Company.

As such in light of facts as stated herein above, you are kindly called upon to immediately confirm the above balance payable by your Company, and take steps to pay off the outstanding balance of Rs. 30,000,000/- (plus interest till date) and other amount that has become due thereafter, to M/s Kaliber Associates Private Limited. You are further intimated that in the event of failure to repay the said dues, you shall be liable to be proceeded against as per law for the recovery of the dues as stated herein above.

Looking forward to your cooperation in the matter and immediate action.

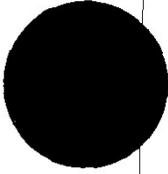
Yours Faithfully,



Vinay Talwar
(Interim Resolution Professional)
M/s Kaliber Associates private Limited
(IBBI/IPA-001/IP-P00227/2017-18/10426)
Address: 1, Link Road, Middle Basement
Jangpura Extension
New Delhi – 110014
Ph. 011- 43103333
Email id - vinay@corporateconsultants.in

Encl: Copy of NCLT Order dated 18.01.2019





Kaliber Associates (P) Ltd.

Regd. Office : E-20, Lajpat Nagar-III, New Delhi - 110024 Tel. : 011 - 29830190/91
CIN : U74140DL2003PTC118931

To
The Directors
M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED
N-8, UNIT NO.-1, BASEMENT PANCHSHEEL PARK NEW DELHI -110017

Date: - 10.05.2019

Subject: Reminder for repayment of dues outstanding as per the Books of Kaliber Associates Private Limited amounting Rs 30,000,000/-

Dear Sir/Madam

This is in continuation to the letter dated 31st January 2019 regarding the intimation of the appointment of IRP, Confirmation of the balance and recovery of the outstanding loans, issued by insolvency professional Mr. Vinay Talwar .

Further Note that Hon'ble NCLT Bench II, New Delhi were pleased to appoint the undersigned as Resolution professional vide its order on 25th April 2019. (Can be viewed at website www.nclt.gov.in)

As per the audited Balance sheet of Kaliber Associates Private Limited as on 31.03.2018 an amount of Rs. 30,000,000/- (Rupees Three Crore only) is payable by your company.

You are hereby requested to repay the above said amount at the earliest by depositing in the following mentioned Account of M/s Kaliber Associates Private Limited-

Syndicate Bank
IFSC-SYNB0009006
Account No. 90061010015808
Branch -Sethi Bhawan, Rajendra Place, New Delhi.

Any Correspondence regarding this letter shall be made at below mentioned address of Resolution Professional.

Regards

Ritu Rastogi
(Resolution Professional)
M/s Kaliber Associates Private Limited
(IBBI/IPA-001/IP-P00204/2017-2018/110393
Address: D-1B, 9A, Janakpuri,
New Delhi - 110058
Email Id - rpkaliber@gmail.com



Kaliber Associates (P) Ltd.

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Regd. Office : E-20, Lajpat Nagar-III, New Delhi-110024 Tel. : 011-29830190/91

CIN : U74140DL2003PTC118931

ANNEXURE-15

Date: 18.07.2019

KAPL/RP/0/4

M/s Allied Software Development Private Limited.
N-8, Unit No.-1, Basement Panchsheel Park
New Delhi 110017

Subject: Payment of dues to Kaliber Associates Private Limited (under CIRP)

Dear Sir/Madam,

The application bearing no. C.P. (IB) 228/PB/2018 for Corporate Insolvency Resolution Process ("**CIRP**") filed by M/s Relan Buildwell Private Limited (Financial Creditor) under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 against M/s Kaliber Associates Private Limited ("**Corporate Debtor**") before the Hon'ble National Company Law Tribunal ("**NCLT**"), Bench II at New Delhi was admitted by Hon'ble NCLT New Delhi Bench II vide order dated 18.01.2019 ("**CIRP Commencement Date**") wherein one Mr. Vinay Talwar was appointed as Interim Resolution Professional ("**IRP**") who was subsequently replaced by one Ms. Ritu Rastogi as the Resolution Professional ("**RP**") of Corporate Debtor. Further, in terms of Hon'ble NCLT, Bench II orders dated 09.07.2019 Ms. Ritu Rastogi is replaced by Mr. Mohan Lal Jain and appointed as Resolution Professional of the Corporate Debtor and is authorised by Hon'ble NCLT to take necessary steps in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

After taking over the charge as Resolution Professional, I have gone through the accounts of M/s Kaliber Associates Private Limited and I find that an amount of Rs. 3,00,00,000/- (Three Crores only) is due to be paid by you since long to the company.

I hereby demand the due amount of Rs. 3,00,00,000/- plus interest and request you to pay the same within 7 days from the date of this letter, failing which I shall be compelled to initiate legal action for recovery of dues of M/s Kaliber Associates Private Limited.

The amount due may please be remitted to M/s Kaliber Associates Private Limited and be credited in the following bank account as per detail below:

Name of the Beneficiary: Kaliber Associates Private Limited
Bank Name: Syndicate Bank
Branch: East Patel Nagar, Rajendra Place, New Delhi
Account No.: 90061010015808
IFS Code: SYNB000906

Kindly acknowledge the receipt of this letter and once the remittance of the sum is made, please confirm the same through email on cirp.kaliberapl@gmail.com

Yours faithfully,

Mohan Lal Jain

Resolution Professional

In the matter of Kaliber Associates Private Limited

Office Address:- Sumedha Management Solutions Pvt. Ltd.

B-1/12, 2nd Floor, Safdarjung Enclave, Delhi-29

Contact : 011-41654481/85



TRUE COPY



ANNEXURE-16

CHAMBERS OF ANIRBAN BHATTACHARYA

WITHOUT PREJUDICE

Dated:20.07.2020

LEGAL NOTICE
By Registered Post AD/ e-mail

To,
M/s Allied Software Development Private Limited,
N-8, Unit No.1, Basement Panchsheel Park
New Delhi 110017.

Subject: Payment of dues to M/s Kaliber Associates Private Limited (In Liquidation).

My Client: M/s Kaliber Associates Private Limited (In Liquidation) through its liquidator, Mr. Mohan Lal Jain

Dear Sir/Madam,

Under instructions from and on behalf of My Client, M/s Kaliber Associates Private Limited (In Liquidation) (the "**Corporate Debtor**") through its Liquidator, Mr. Mohan Lal Jain, I write to you as under:

1. That vide order dated 18.01.2019, the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereafter "IBC") filed by a Financial Creditor, M/s Relan Buildwell Private Limited against My Client (being the Corporate Debtor) was admitted by the Hon'ble Adjudicating Authority (NCLT New Delhi Bench II).
2. That the Corporate Insolvency Resolution Process of the Corporate Debtor was commenced on 18.01.2019.
3. Mr. Vinay Talwar was appointed as the Interim Resolution professional (IRP) who was replaced by Ms. Ritu Rastogi as the Resolution Professional (RP).
4. Vide order dated 09.07.2019, Ms. Ritu Rastogi was replaced by Mr. Mohan Lal Jain as the RP.
5. That vide order dated 02.01.2020, the Hon'ble Adjudicating Authority (NCLT New Delhi Bench II) placed My Client under liquidation and Mr. Mohan Lal Jain was appointed as the Liquidator to take all steps in terms of the provisions of the IBC and the Regulations made thereunder.
6. That upon scrutiny of the books of accounts of My Client, it was revealed that a sum of Rs. 3,00,00,000/- (Rupees Three Crores only) together with 12% interest is due and payable to My Client by you, M/s Allied Software Development Private Limited.
7. In light of the above, you are hereby requested to pay the sum of Rs. 3,00,00,000/- (Rupees Three Crores only) together with 12% interest within a period of 7 days from the date of this Legal Notice failing which My Client shall be constrained to initiate appropriate legal action against you, solely at your cost and peril.
8. The aforesaid amount due and payable by you, i.e. Rs. 3,00,00,000/- (Rupees Three Crores only) together with 12% interest may be remitted to the following bank account of My Client:

Name of Beneficiary: Kaliber Associates Private Limited in Liquidation

Bank Name: Bank of Baroda

Branch: Sector-15, Rohini, New Delhi-110085

Account No: 37330200000398

IFSC: BARB0ROHDEL (5th character is zero)

A copy of this letter is being retained by my office for future action.

Kind regards,

Anirban Bhattacharya
Advocate



CHAMBERS OF ANIRBAN BHATTACHARYA

ANNEXURE-17

WITHOUT PREJUDICE

Dated: 14.12.2022

LEGAL NOTICE

By Registered Post AD/e-mail

To,
M/s Allied Software Developers Private Limited,
House No. 24, Harijan Basti
Gadaipur, South Delhi,
Delhi – 110030
Email: alliedsoftware01@gmail.com

Subject: Payment of dues to M/s Kaliber Associates Private Limited (In Liquidation).

My Client: M/s Kaliber Associates Private Limited (In Liquidation) through its Liquidator, Mr. Mohan Lal Jain.

Dear Sir/Madam,

This is in furtherance to My Client's Legal Notice dated 20.07.2020 served on you through email and post. Copy of the Legal Notice dated 20.07.2020 is enclosed herewith as **Annexure - A**.

Under instructions from and on behalf of My Client, M/s Kaliber Associates Private Limited (In Liquidation) (the "**Corporate Debtor**") through its Liquidator, Mr. Mohan Lal Jain, I write to you as under:

1. That vide order dated 18.01.2019, the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereinafter "IBC") filed by a Financial Creditor, M/s Relan Buildwell Private Limited against My Client (being the Corporate Debtor) was admitted by the Hon'ble Adjudicating Authority (NCLT New Delhi Bench – II).
2. That the Corporate Insolvency Resolution Process of the Corporate Debtor commenced on 18.01.2019.
3. That Mr. Vinay Talwar was appointed as the Interim Resolution Professional (IRP) who was replaced by Ms. Ritu Rastogi as the Resolution Professional (RP).

CHAMBERS OF ANIRBAN BHATTACHARYA

C-465, LGE, Defence Colony, New Delhi-110024 | T: +91 11 41403459 | E: anirban@ablawchambers.in | W: www.ablawchambers.in

TRUE COPY



CHAMBERS OF ANIRBAN BHATTACHARYA

4. That vide order dated 09.07.2019, Ms. Ritu Rastogi was replaced by Mr. Mohan Lal Jain as the RP.
5. That vide order dated 02.01.2020, the Hon'ble Adjudicating Authority (NCLT New Delhi Bench – II) placed My Client under liquidation and Mr. Mohan Lal Jain was appointed as the Liquidator to take all steps in terms of the provisions of IBC and the Regulations made thereunder.
6. That upon scrutiny of the books of accounts of My Client, it was revealed that a sum of Rs. 3,00,00,000/- (Rupees Three Crores Only) together with 12% p.a. interest is due and payable to My Client by you, M/s Allied Software Developers Private Limited.
7. In light of the above, you are hereby requested to pay the sum of Rs. 3,00,00,000/- (Rupees Three Crores Only) together with 12% p.a. interest within a period of 7 days from the date of this Legal Notice failing which My Client shall be constrained to initiate appropriate legal action against you, solely at your cost and peril.
8. The aforesaid amount due and payable by you, i.e., Rs. 3,00,00,000/- (Rupees Three Crores Only) together with 12% p.a. interest may be remitted to the following bank account of My Client:

Name of Beneficiary: Kaliber Associates Private Limited (In Liquidation)

Bank Name: IDFC First Bank

Branch: Sector – Green Park Branch Delhi

Account No: 10061680842

IFSC: IDFB0020125

A copy of this letter is being retained by my office for future action.

Kind regards,

Anirban Bhattacharya

Advocate

Enclosures: 'As above'

CHAMBERS OF ANIRBAN BHATTACHARYA

C-465, LGF, Defence Colony, New Delhi-110024 | T: +91 11 41203450 | E: anirban@ablawchambers.in | W: www.ablawchambers.in

TRUE COPY



CHAMBERS OF ANIRBAN BHATTACHARYA

WITHOUT PREJUDICE

Dated: 20.07.2020

LEGAL NOTICE
By Registered Post AD/ e-mail

To,
M/s Allied Software Development Private Limited,
N-8, Unit No.1, Basement Panchsheel Park
New Delhi 110017.

Subject: Payment of dues to M/s Kaliber Associates Private Limited (In Liquidation).

My Client: M/s Kaliber Associates Private Limited (In Liquidation) through its liquidator, Mr. Mohan Lal Jain

Dear Sir/Madam,

Under instructions from and on behalf of My Client, M/s Kaliber Associates Private Limited (In Liquidation) (the "**Corporate Debtor**") through its Liquidator, Mr. Mohan Lal Jain, I write to you as under:

1. That vide order dated 18.01.2019, the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereafter "IBC") filed by a Financial Creditor, M/s Relan Buildwell Private Limited against My Client (being the Corporate Debtor) was admitted by the Hon'ble Adjudicating Authority (NCLT New Delhi Bench II).
2. That the Corporate Insolvency Resolution Process of the Corporate Debtor was commenced on 18.01.2019.
3. Mr. Vinay Talwar was appointed as the Interim Resolution professional (IRP) who was replaced by Ms. Ritu Rastogi as the Resolution Professional (RP).
4. Vide order dated 09.07.2019, Ms. Ritu Rastogi was replaced by Mr. Mohan Lal Jain as the RP.
5. That vide order dated 02.01.2020, the Hon'ble Adjudicating Authority (NCLT New Delhi Bench II) placed My Client under liquidation and Mr. Mohan Lal Jain was appointed as the Liquidator to take all steps in terms of the provisions of the IBC and the Regulations made thereunder.
6. That upon scrutiny of the books of accounts of My Client, it was revealed that a sum of Rs. 3,00,00,000/- (Rupees Three Crores only) together with 12% interest is due and payable to My Client by you, M/s Allied Software Development Private Limited.
7. In light of the above, you are hereby requested to pay the sum of Rs. 3,00,00,000/- (Rupees Three Crores only) together with 12% interest within a period of 7 days from the date of this Legal Notice failing which My Client shall be constrained to initiate appropriate legal action against you, solely at your cost and peril.
8. The aforesaid amount due and payable by you, i.e. Rs. 3,00,00,000/- (Rupees Three Crores only) together with 12% interest may be remitted to the following bank account of My Client:

Name of Beneficiary: Kaliber Associates Private Limited in Liquidation

Bank Name: Bank of Baroda

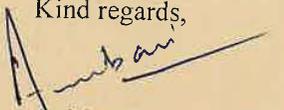
Branch: Sector-15, Rohini, New Delhi-110085

Account No: 37330200000398

IFSC: BARB0ROHDEL (5th character is zero)

A copy of this letter is being retained by my office for future action.

Kind regards,


Anirban Bhattacharya
Advocate



Record Of Default/Debt/Authentication As Submitted To And Held By NeSL

[As required under Notification dated 30th November, 2016, of rules for application to Adjudicating Authority under CIRP :Form-1 (Part-V Item-3); Form-3 Item 2(5); Form-5 (Part-V, Item-4); Form-6 (Part-III, Item-7)]

Report Date : 26-02-2021 11:41:29

To,
M/s KALIBER ASSOCIATES PRIVATE LIMITED
UIN : AACCK3483G
B1/12, 2nd Floor, Safdarjung Enclave
110029

Subject : Record of default in the matter of M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED

Unique Debt Identifier (UDI) :AACCK3483G_8			
Color Code :YELLOW			
	<u>Status of Authentication</u>		
Filing of default	Submitted on	Status of Authentication	Auth completed on
(SID 1)	16-09-2020 17:25:14	*DEEMED TO BE AUTHENTICATED	02-10-2020 02:41:22

National E-Governance Services Ltd. (NeSL) is an Information Utility registered with the Insolvency & Bankruptcy Board of India under Insolvency & Bankruptcy Code, 2016 and is obliged to provide services prescribed under Section 213 and Section 214 of Insolvency & Bankruptcy Code, 2016 along with such other services as may be prescribed under the provisions of Insolvency & Bankruptcy Board of India (Information Utilities) Regulations, 2017.

NeSL has facilitated the generation of this Record of Default by the submitter of information in the matter of M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED, (debtor). The content of this report is structured as follows:

- Part-A :
- Information of default filed with IU, covering information of debt, submitter and other parties connected with the debt, security interest and default details
 - Status of authentication by the party on whom the report is generated by the submitter
 - Communication made by IU to intimate the party on the default filing
- Part-B :
- History of all filing of information received by IU for the same UDI, whether regular debt or default, and the status of authentication by the party
- Part-C :
- Communication made by IU to intimate all other parties connected with the default filing

**Note: In cases where the Status of Authentication has been mentioned as "Pending for Authentication", upon completion of the procedure prescribed in Regulation 21 of IBB (Information Utility) Regulations, 2017, the final outcome of Authentication would emerge and will be reflected in the Record of Default.*

Registered Office : Gresham Assurance House,4th Floor,Sir P.M. Road.Fort.Mumbai-400001.

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NeSL has affixed its digital signature on this report in order to confirm the following:

- (1) That NeSL has complied with the processes laid down in the Guidelines for Technical Standards for Core Services of Information Utilities issued by the IBBI under Regulation 13 of the IBBI (Information Utilities) Regulations, 2017, in terms of :
 - a.) Identity of the person submitting the information has been verified by NeSL before such person is registered with NeSL and a unique identification number (UIN) is issued to such person.
 - b.) Submitted information has been accepted electronically in prescribed Form-C under digital signature from registered user and a unique debt identifier (UDI) is allotted for each such debt information.
 - c.) Facilitation of verification and authentication of the default information submitted, in accordance with Regulation 21 of the IBBI (Information Utilities) Regulations, 2017, wherein NeSL has expeditiously invited the other party(ies) connected to the debt namely M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED (debtor)
 - d.) The status of authentication by different parties is tracked by NeSL.
- (2) That NeSL Information Utility has complied with all the Technical Standards recommended in the Guidelines for Technical Standards for Core Services of Information Utilities issued by the IBBI under Regulation 13 of the IBBI (Information Utilities) Regulations, 2017, in the matter of Data Integrity and Security and Preservation & purging of Information
- (3) NeSL operates as Information utility having certificate of registration issued by IBBI and operates as per the IBBI (IU) regulations 2017 and IBC 2016.
- (4) All information presented in this Record of Default is presented from the electronic records maintained by NeSL Information Utility for the debt identified by Unique Debt Identity(UDI) AACCK3483G_8 and serves as a certificate in accordance with the provisions of section 65B(4) of the Indian Evidence Act, 1872.
- (5) This Record of Default has been triggered by the voluntary action of the M/s KALIBER ASSOCIATES PRIVATE LIMITED to generate and download the same using the NeSL-IU systems as a registered user of the NeSL -IU.

All information furnished in this report is as per information submitted electronically to NeSL Information Utility Platform and stored by it, and can be viewed by the persons in accordance with Regulation 23 of IBBI (information Utilities) Regulations, 2017 through the link provided by NeSL, with the help of User ID and Password furnished.

Thanks and Regards,

Information Utility
National E-Governance Services Limited

Digitally Signed By : NESL

Date : 2021.02.26.11.41.29 IST

Reason : Reports

Location : Bengaluru



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PART A

Record of Default for Party M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED (debtor)
Unique Debt Identifier :AACCK3483G_8

Information as of 16-09-2020

Received by NeSL on 16-09-2020 17:25:14

Status of Authentication (DEBTOR) : DEEMED TO BE AUTHENTICATED (as on :02-10-2020 02:41:22)

Registered in IU : NO

Registration Date : N.A.

Last Login : N.A.

Submitter Information	
UIN	AACCK3483G
Name	M/s KALIBER ASSOCIATES PRIVATE LIMITED
Relationship to the Debt	Financial Creditor
Communication address	B1/12, 2nd Floor, Safdarjung Enclave
PIN code	110029
Telephone number	7042773564
Email ID	cirp.kaliberapl@gmail.com
Email ID - Dispute Alert	cirp.kaliberapl@gmail.com
Email ID - Default Alert	cirp.kaliberapl@gmail.com

Other Party Information	
Relationship to the Debt	Debtor
Party name	M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED
Registered/ permanent Address of counterparty	N-8, Unit No.-1, Basement Panchsheel Park, New Delhi
PIN code	110017
Address for Communication	N-8, Unit No.-1, Basement Panchsheel Park, New Delhi
PIN code	110017
Legal Constitution	Private Limited
Date of Incorporation	04-05-2005
CIN/LLPIN	U45201DL2005PTC135791
PAN No. / Other ID	AAFCA1828C
Counterparty Contact Person Name	Mr. Harish Chander Gulati
Contact Person's Designation	Director
Email ID	chandoks@gmail.com
Party Type	Indian Entity



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Debt Information	
Type of Debt	Financial
Debt Reference No.	8
Debt Start Date	31-03-2017
Debt Currency	INR
Sanctioned Debt Amount	3,00,00,000.00
Facility Name	Credit Facility
Total Outstanding Amount	3,00,00,000.00
Amount Overdue	3,00,00,000.00
Days past due (DPD)	607
Account Closed Flag	no
Rate of interest	12%
Sanction Currency	INR
Sub Type - Debt	credit facility
Funded Type	Funded
Principal Outstanding	3,00,00,000.00
Part-A Remarks	Ex-Director of CD shared with RP the Audited Financial Statement of 2017-18 and Provisional statement as on 18.01.2019 (CIRP Commencement Date) of CD wherein an amount of Rs. 3,00,00,000/- is appearing that Allied Software Development Pvt. Ltd. owed to CD.

Default Information	
Date of default	18-01-2019
Total Outstanding	3,00,00,000.00
Default amount	3,00,00,000.00
Days past due	607
Part-C Remarks	Legal Notice Issued for recovery of outstanding amount

Record of communication with respect to the default filing

Communication details in respect of M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED (debtor)

Allied Software Development Private Limited (debtor)

Email Communication

Email category	Mail Type	Requested On	To Address	Mail Status	Acknowledgement Date/Time
Form C-Primary	Initial	16 September 2020 Wednesday 17:25:15 PM	chandoks@gmail.com	Mail Delivered and Opened by Addressee	17 September 2020 Thursday 18:37:22 PM

Registered Office : Gresham Assurance House, 4th Floor, Sir P.M. Road, Fort, Mumbai - 400001

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Form C-Primary	Reminder - 1	20 September 2020 Sunday 02:31:21 AM	chandoks@gmail.com	Mail Delivered and Opened by Addressee	20 September 2020 Sunday 12:42:02 PM
Form C-Primary	Reminder - 2	24 September 2020 Thursday 02:33:47 AM	chandoks@gmail.com	Mail Delivered to Addressee	24 September 2020 Thursday 02:34:07 AM
Form C-Primary	Reminder - 3	28 September 2020 Monday 02:32:06 AM	chandoks@gmail.com	Mail Delivered to Addressee	29 September 2020 Tuesday 00:27:51 AM



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NATIONAL E-GOVERNANCE SERVICES LIMITED
राष्ट्रीय ई-गवर्नेस सर्विसेज लिमिटेड

PART B

History of submission and Authentication in respect of M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED (debtor)

Unique Debt Identifier :AACCK3483G_8

Date of Submission	16-09-2020 17:25:14
Type of Submission	Default Submission
Submission ID	1
Submitted by (CREDITOR)	M/s KALIBER ASSOCIATES PRIVATE LIMITED
Debtor	M/s ALLIED SOFTWARE DEVELOPMENT PRIVATE LIMITED
Default Amount	30000000.00
Status of Authentication by debtor	DEEMED TO BE AUTHENTICATED
In case Authentication is Performed by the debtor, date of completion of authentication	Not Applicable

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Communication with Other Parties in respect of the Default Filing

Unique Debt Identifier : AACCK3483G_8

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Form 3: Non-Starter Report

[See Rule 3 (4) and (6)]

DELHI HIGH COURT LEGAL SERVICES COMMITTEE

33-38, Lawyers' Chamber, Delhi High Court, New Delhi

Tel. No. 23383418, 43010101 Extn. 4381

Email : hclsthebest@yahoo.co.in

334/Pre-Inst./DHCLSC/2022

- 1 Name of the applicant : **M/s. Kaliber Associates Pvt. Ltd. (in Liquidation) Through its Liquidator, Sh. Mohan Lal Jain**
- 2 Date of application for Pre-Institution mediation : **01.02.2022**
- 3 Name of the opposite party : **M/s. Allied Software Development Pvt. Ltd.**
- 4 Date scheduled for appearance of opposite party : **09.02.2022 and 16.02.2022**
- 5 Report made under rule 3(4) or 3(6) : **3(4)**
- 6 Non Starter Report reason : **As per record, no response has been received from the opposite party, despite final notice of pre-litigation mediation having been sent to them at their email ID, provided by the applicant. It seems that the opposite party is not interested in undergoing the process of pre-institution mediation proceedings. In view thereof, this pre-institution mediation file be treated as non-starter.**



Date: 16.02.2022

Signature of the Authority

Copy to:

1. Applicant
2. Opposite Party

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Annexure-12

(B) Loans & Advances to Others

Access Migration	1,500,000
A.B. Buildmart Pvt. Ltd.	3,000,000
ABW Infrastructurs Ltd	20,000,000
Aims Max Gardenia Developers Pvt. Ltd.	30,000,000
Allied Software Development Pvt. Ltd.(Mr. chadok)	30,000,000
Ananya Farms and Colonisers P. Ltd.	35,000,000
AVJ Developers Pvt Ltd	20,000,000
Black Berry Realcon Pvt. Ltd.	400,000
D J Trade Links Pvt I.td	10,000,000
Carnival Developers Pvt. Ltd.	27,050
Diamond IT Infra Pvt Ltd	276,881,000
Fresh Herb International P Ltd	20,610
Gulmohar Realtors private Limited	13,000,000
HKK Buildwell Pvt. Ltd.	11,000,000
HPT Constructions Pvt Ltd	60,300,000
Helium Buildcon Pvt Ltd	3,000
Iceberg Trading Pvt Ltd	44,000,000
Idol Infotech Pvt. Ltd.	3
IV Country Pvt Ltd	500,000
Energy Building Solutions Pvt. Ltd.	45,500,000
GDK Jewellers Pvt. Ltd.	12,500,000
JPG Realtech Pvt. Ltd.	5,000,000
K.P. Pouches Private Limited	7,600,000
Krish Builtech Pvt. Ltd.	200,000